

The Question is :

"That Clauses 12 to 19 stand part of the Bill."

The motion was adopted.

Clauses 12 to 19 were added to the Bill.

MR. CHAIRMAN: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, Enacting Formula and the title were added to the Bill.

MR. CHAIRMAN: Now, the Minister.

SHRI PRANAB MUKHERJEE: Sir, I beg to move.

"That the Bill be passed."

MR. CHAIRMAN: The question is :

"That the Bill be passed."

The motion was adopted.

16.20 hrs.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

MR. CHAIRMAN: Now we go on to the next item. Prof. Ranga.

PROF. N.G. RANGA: (Guntur): I beg to move.

That an Address be presented to the President in the following terms :—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th February, 1982."

A few minutes back, one of my respected friends from the Opposition was posing the question to me, whether I would be speaking on the lines on which the speech has been presented before Parliament, or on the lines of some speeches delivered earlier, more particularly the one which was delivered some 28 days ago. I can assure him that even if there were any differences between this and other speeches, so far as I am concerned, I have no qualms of conscience. I speak in one voice and with conviction, because I am convinced, situated as we are to-day in our democracy, as we have in fact been for some years in our democracy, I speak for the Government and the party which have been able to get an overwhelming majority support from the masses. It is because people from all classes, from all cadres of society have chosen to place their confidence in the leader of our party, Shrimati Indira Gandhi that I made up my mind ten years ago to make common cause with her. I have not joined her in the manner in which my Hon. friends have joined among themselves against her some time ago. I do not blame them. It was necessary for them. It is now necessary, in our democracy, to join her if it were to become really a full-fledged success. I do not know how soon it will be for all these friends to come together, into one family, i.e. for all political leaders to work for our democracy on the basis of consensus. (*Interruptions*)

Yes; my Hon. friend the other day made a similar suggestion in regard to Assam. I felt happy that Mr. Vajpayee made that suggestion—because he went to Assam and found that the present system did not seem

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to be working under the circumstances, either under their leadership or under our leadership. Therefore, in a helpless manner and genuinely, he made that suggestion. I have been making that suggestion for the last fifteen years; but no body seems to agree. So, I am content to carry on with this system that we have, where we have one party in Government, and another set of parties or conglomeration or coalition of groupings in the opposition.

Under these circumstances, my Hon. friends have found it necessary to present before us more than 700 amendments, in order to display their political philosophy: how they differ from us; where we go wrong and where they alone are in the right, and how this country's affairs can possibly be better managed by them than by Indira Ji and her cohorts. I have gone through all these. One of them and his followers—all of them are responsible for as many as 90 amendments. Another is responsible for 20 amendments. Both of them are from the two sections of the Communist party. My Hon. friend Shri Dandavate is also responsible for quite a bunch of amendments.

PROF. MADHU DANDAVATE (Rajapur) : But they were all rejected.

PROF. N.G. RANGA : I am glad that he was joined anyhow by his delightful and respected wife. I am proud of that couple, because they are an example to our married people in our country. So, if at any time I find myself on the wrong side of my friend, Prof. Madhu Dandavate, it is only with great pains in myself. But I find it necessary to differ from him. Where do we differ? Are we not all socialists? My Hon. friend, Mr. Vajpayee has persuaded his party to declare itself in favour of socialism. (Interruptions) Janata Party, of course, has always been socialistic.

The Communists think that they are much more socialist, much more to the left than the socialists themselves.

MR. CHAIRMAN : It is Gandhian socialism.

PROF. N. G. RANGA : Lok Dal also is very soon is going to embrace Janata. Even if there were to be any kind of doubt or qualms of conscience as between themselves, they will square it up and they will also be socialist. When all are socialist, then what is this wonderful book that my Hon. friends from the two sides of the Communist Party wish to present before us in the shape of 90 amendments? Where do we differ, I would like to ask my friends? I would like them to ask themselves about it. Is it in regard to the protection that we have to offer to the tribes? We are all united on it. Is it in regard to the protection that we have to offer to the Scheduled castes to the rural people, to the women folk who are suppressed and oppressed in our country, in all parts, to the backward classes, to all other under-privileged people? We do not differ. Is it over capitalism and private enterprise?

Did they not make peace with the private enterprise during those 2½ years? Did they not find it possible to carry on somehow or other with those people? Did they not offer as many incentives as possible to these capitalistic enterprises, manufacturers and other people, to all those big names of the big houses, which my Hon. friends are so very fond of repeating *ad nauseam*? Did they not try to get on? What did they do in Kerala? What are they doing in West Bengal? What have they done elsewhere? Were their leaders not going all the way to Bombay in a pilgrimage in order to persuade those capitalists and industrialists to come down to Kerala and open their new enterprises and provide employment

opportunities over there ? Therefore, it is make believe for these friends to make anybody try and believe that they differ fundamentally more from us than they differ fundamentally amongst themselves. True they differ fundamentally over the capture of power, over the exercise of power, over the enjoyment of power. But then they had enjoyed it for three years ; they had a taste for it. They know the limitations of these Parliamentary powers ; they should have known by now ; they should have become wiser in making all these suggestions to us in this manner.

So, let us learn and try to learn to work together. That was the appeal made 28 days ago to the nation ; that is also the appeal made only the other day through this Address ; that is the appeal that our Prime Minister has been making again and again. I would like my Hon. friends to give some thought to this appeal. Is it such an unreasonable appeal, irrational appeal ? Surely, we should all work together in order to see that from the private enterprise as well as the public enterprise more and more production is placed at the altar, at the feet of our Mother India. On the other hand, what do we see day-in and day-out ? My Hon. friends, 3-4 days ago, were quoting from the 'Parliamentary Practice' Let them also think about 'English Practice' ! When Labour was in power, did the Conservatives not cooperate with them and did they obstruct them and make it impossible for them to function ? When the Labour Party was there, did the Conservatives not cooperate with them ?

The Labour Party was carrying on the Government with a minority, with an off and on support from the Liberal Party and yet they were allowed to carry on for more than four and a half years. They were given the freedom to choose the time when they would go for polls. But my Hon. friend Mr. Vajpayee off

and on in his eloquent and effective manner, picturesque manner is demanding that the Government should resign just because some atrocity has taken place here, or some other mishap has befallen our nation. That is not the way to appeal to our people in a democracy. But, any how he is a wise man. He has become wise now, during the last three years and he is very powerful on the platform. (*Interruptions*) I like him very much and I have a tremendous lot of partiality for him. The very look of him attracts me, when he speaks. But then, what shall I do ? I have to do my duty towards my conscience and I have to tell him that he is going the wrong way.

I am also supposed to be eloquent in my own language—at least half as eloquent as he is in his own language. And I have also moved lakhs and lakhs of people as my Hon. friend prides upon influencing people but I have also been a leader, a principal leader, but I did not go about it in this way. Possibly, I was wrong and he is right. He may say so.

SHRI ATAL BIHARI VAJ-PAYEE : (New Delhi) May be you are old and I am young!

PROF. N. G. RANGA ; I want him to understand that I want him to think about influencing—not this Ranga, I do not want him to behave as I have been behaving—but that Ranga with whom he was keeping sides here in this House, in this democracy. This democracy has got to be helped to function. We must remember that if this democracy fails in our country, what is the alternative ? Totalitarianism, tyranny those which prevail now not so far away from our borders totalitarianism of a dogma which is there to the left as well as to the right of our country of our continent. Do we want that ? I am sure he does not want it. I am sure, his Guruji did

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not want it. So, he must realise—I would like to him to realise—the limitations of our platform performance in the four corners, in the gamut of this democracy, and see that we do not appeal to the people again and again to revolt against this democracy.

Now, having said that, let me take up the question of bureaucracy. It is easy for each one of our friends here, Ministers to say to himself that he is all powerful. Not so. He can be powerful only when he is able to win the cooperation of the bureaucracy, when he can inspire them into activity, creative activity and constructive activity. The bureaucracy as well as the Ministers have to work hand in glove with each other and cooperate with each other. That means that we should respect our bureaucracy. They should in their turn, respect the wishes of the electorate and try and help and assist the Ministers in the discharge of their duties towards the masses in implementing the mandate on which they have been elected. And I am sure, our bureaucracy would learn to do that.

But we have not all been quite so very scrupulous in dealing with the bureaucracy. Many a time I had to find fault with many of the Ministers here on this side, because they were interfering with them unnecessarily. Much more often I had to quarrel with the Opposition, my own friends in the Opposition, for trying to interfere with the bureaucracy and suborn their loyalties and for some time our bureaucracy was brought under some terrible pressure. And I am happy that again and again in the recent past our Prime Minister has taken the trouble and taken time and occasion also to exhort the bureaucracy to try and respect the wishes of the electorate and also the Ministers to try and work with the bureaucracy in a harmonious manner so that we would

be able to get the Party's mandate implemented effectively, truly and constructively.

I must also warn the House about the fact that the strength of bureaucracy is growing very fast. It would grow much faster if my communist friends were to have their own way. Therefore, we have to find ways and means to see how we can possibly get on with this bureaucracy and gain the best possible results from them. Let us learn something from Russia and something more from China, because it is all bureaucracy and no Ministers there. Their bureaucracy has delivered the goods at least to the degree that these two great countries pose themselves almost as a challenge to the biggest hegemonistic power in the world. How have they risen to such strength? It is because they are playing their role in a patriotic manner. When Stalin was mobilising the people against Hitler, it was their bureaucracy which stood by him. Of course, the peasants and workers also worked with him. But peasants and workers are like our own masses. But the bureaucracy is a different thing. It is a terrific element, political element, a new element which has gained a tremendous lot of power. Therefore, it is to that bureaucracy that I address myself on behalf of my party and if I may have the privilege of speaking on behalf of the whole House also. I would like to appeal to the bureaucracy to play fair with us. I would like my Hon. friends also not to try to interfere with bureaucracy, I need not say anything more.

But there is one particular condition here surely. How are the bureaucracy going to be recruited? How are they being recruited? Are there no complaints that they are minded in one particular social way and that was the reason why whenever there were any communal riots or atrocities against Harijans and minorities so many of Members here from

all sides of the House began to complain against the manner in which the police were behaving? So, our elders, the constitutional founders—I happened to be only one of them; there were so many of us, led by Mahatma Gandhi from a distance and directly led by Jawaharlal Nehru Sardar Vallabhai Patel and Maulana Azad—made a provision for special reservation for Harijans, tribal people and for backward classes. Recently we have had an exhortation as well as a judgment, I think from the Supreme Court, that these reservations must stay; they have to be respected, but at the same time in any one particular year if there are vacancies, not more than 50% of those vacancies in the civil services can be filled by candidates hailing from these three great sectors of society.

Then there was another achievement also made by two Harijan Ministers, one on that side, one on this side, one alive, another dead. They introduced the principle of reservation in regard to promotion also. My Hon. friend, Prof. Dandavate, had it to his credit, when he was holding fort on behalf of the Janata Party, that he stood up for this principle of reservation in regard to promotion also in the name of the Janata Party as a whole. We stand by that.

I come to our friends in regard to elections. My friends have been complaining that we have been interfering in elections. But there are complaints in regard to West Bengal that the voters list was managed very badly.

Therefore, it should be revised.
(*Interruptions*)

When it pricks them, what shall I do? (*Interruptions*)

MR. CHAIRMAN; Whenever something is said about West Bengal, why do you get up?

PROF. N. G. RANGA: I do not mean to say that the other parties had not misbehaved. At several times on several occasions, they did. But they are improving. They stood the criticism. They did not grumble and grouse in this manner. Now, we want the voters list to be revised. How long can we go on with this? There were occasions in different parts of the country at different times when votes were rigged by feudalists, capitalists, communists and communalists. Everybody was to blame. Therefore, we have got to take necessary steps to strengthen the Election Commission.

There were proposals that it was not enough to have only one person as the Election Commissioner and that there should be two or three. What happened? Everybody asks for increase in the number of Election Commissioners so long as he is in the opposition and when in Government, no. When our Government asked for it, they said that there must be some reason behind it. We did not question then. The Election Commission has got to be strengthened. It has got to be impartial so much like Caesar's wife, as the Supreme Court is expected to be. When are we going to improve the functioning of the Election Commission? I will leave it to both sides of the House. Please put your heads together, reach some kind of a consensus so that we can have free, fair and truly democratic elections in our country. If we have it, then we can say to ourselves that we are democrats; otherwise, we are only factionalists.

Sometime ago, there were two terrible tragedies. My heart burnt with agony. As soon as I found a paper before me—I happened to be sitting by the side of the Prime Minister—I said to her that if she could find time, she should rush there. She did this. She rushed. Some of the people, not in our Party but outside, found fault with her that when the House is going on,

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why should she rush? But she rushed, she sat with them, she cried with them and she felt for them. From her agonised heart came the expression which I praised; 'Gone are the days when these upper caste people go on oppressing the down-trodden people'. What an expression! I would like my Hon. friends in the opposition to join with me in approving this phrase, this cry, this challenge to our out-moded, out-worn social system. We are caste-ridden. We are gradation minded people almost to the inner most bit of our hearts. We have got to shake ourselves from the malaise. Mahatma Gandhi did his best. Three times, he went on fast—once for 21 days, second time, limitless fast and again for 21 days. He whipped us, the Congress people. Each one of us had been whipped on our backs.

We rushed into the villages, in order to persuade the caste Hindus to open their wells, temples, everything; we organised inter-caste dinners and so on, like that. We thought we are doing our duty; we did our duty. But what we did was not enough, is not enough even now. This is a dragon with which my friends, whenever and wherever they were in power, they were not able to come to grips. We are not also able to come to grips, but we are doing our best.

This is the leader, who has the courage to throw a challenge to this dreadful dragon of social oppression that is prevailing in our country, which has been going on all these thousand of years. I want you all to join in this; let us all work together; only then, we will be able to fight castism. It will take quite a long long time to disappear from our country. There must be something else to take its place.

I do not know whether another Buddha would be born, and when he would be born once again for trans-

forming Mahatma Gandhi's teachings into a live message, in order to free us, rid us, from castism. But, till then, let us all do this little bit, minimum bit of rousing, not uplifting but rousing, these harijans, the Scheduled Castes and the Scheduled Tribes, from out of their slumber, from their helplessness, from their feeling of oppression and suppression.

16.47 hrs.

[MR. SPEAKER *in the Chair*]

The caste Hindu leaders in our villages, cast-iron minded as they are, they do not want these ordinary folks to rise from their slumber, from their misery. Because they fear that they are going to rise, they are opposed to Indiraji, they are opposed to us, they are opposed to such of you who are also revolutionary-minded, socialist-minded, genuinely Vivekananda-minded. We have to fight these people, and it is to fight these people I make this appeal in the name of our Parliament, as well as our Presidential Address.

Sir, it is easy to help these people, to get their deserts. My Hon. friends do not seem to give so much thought to it, nor do they give so much value for the small things that, under the leadership of this lady, our Prime Minister, millions and millions of our social workers are carrying on in more than five lakhs of our villages, the work of giving small patches of land, small house sites of 200, 300, 400 or 500 sq. yards of small space, on which these harijans can build their houses. Indeed it is a big thing. I cannot convey to you the immensity of satisfaction that I derive, whenever I am asked to hand over the pattas for the small house sites.

There were villages in Tamil Nadu—Hon. friend Shri Dhandapani knows—where the local landlord used to own the land, he would base the house sites on which the harijans

were building their houses and moment the landlord was in a fury, he used to drive them out. They did it in Marathwada. I went there along with Shri Ram Lal, the present Chief Minister of Himachal Pradesh. I saw what these caste Hindu leaders are capable of, what horrors these caste Hindu leaders are capable of perpetrating.

So, why blame our party, our Government and Shrimati Indira Gandhi, for having shown that much of sympathy towards these people, coming not only from Shrimati Indira Gandhi, not only from the Prime Minister, but from all those millions and millions of people all over India, who voted for all these serried ranks of Congressmen in our country....(*Interruptions*) who voted in your constituencies also, but with no effect. It is that what you have to remember.

Sir, my friends seem to think that Indira Gandhi has forgotten farmers. Can they possibly and truly believe that? There was a time when Pandit Jawaharlal Nehru said, 'Who can forget the peasants in this House while Ranga is fighting for them?' That is exactly the position even today. I fought with Jawaharlal Nehru Ji and I fought with her also, I go on fighting even now from within my own party whenever anything goes wrong so far as the peasants are concerned in their dealings with the Government. I can testify that nobody can say that I am likely to weaken in my stand for the kisans. I can testify to the fact that as soon as Indira Gandhi came back again this time into power all of her own accord, she changed the Instrument of Instructions to the Agricultural Prices Commission. I have been complaining all this time that the agricultural prices were not as much oriented towards the peasants and towards the consumers. Here are these—her—instructions asking them not to forget the prices which our peasants have got to pay for

fertilisers. The remunerative prices which they have to get are going to be for risk-taking, for credit and various other things. In addition to that, some incentives also have to be given to them. Is that not good? Is it not a pro-peasant policy? And the sweetness of the pudding is in the eating. They have given the figures the other day. Over and above the prices that have been suggested by the Agricultural Prices Commission, even according to these instructions, the Government was good enough, sensible enough, wise enough to grant some more in response to the cries of the peasants, in response to the suggestions made by the State Governments on behalf of the peasants. I do not know whether my friends from West Bengal or Kerala have dissented from it, but I know for a fact that the Congress Governments asked for more and the Central Government has given something more, not more than what the State Governments have suggested, but more than what the A.P.C. has suggested. I am not satisfied with this also. I want one thing more, and I have suggested it to her and it is included in it and implicit in it, and that is that there should be a minimum wage fixed and enforced. It is not enough to fix the minimum wage for agricultural workers, but it has got to be enforced. It is there in our new charter of 20 points. Please read it. How can there be a minimum wage for agricultural workers unless there is minimum price for the farmers? After all, the farmers have got to pay, they can pay it only when they get it and therefore, that minimum wage has got to be taken into consideration before fixing this minimum price. But minimum wage has got to be fixed but it is being fixed in the States not too well, not too readily, not satisfactorily, and that is why she has been 'whipping' them. If I can use that word in a democratic manner, I am asking them also. At one time there was only

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one kisan organisation, but now there are a number of them, as many as political parties. The more the better. Let the kisans be organised in every way. But rival camps are also there. But after all, when it comes to asking on their behalf, can there be a kisan organisation which would not ask for a remunerative price, a decent price, a minimum wage and a need-based minimum wage for workers? Therefore, I welcome more of these kisans organisations, and these kisan organisations have asked for remunerative prices, Indira Gandhi has agreed for it. Does any one find fault with it? I am sure nobody would find fault with it. There can be differences of view in regard to the quantum of price that may be fixed. You can default. They can default. She will make up her mind. She will give it from where? From the common pies. She cannot get from the sky. Nor can she get it from IMF, nor can she get from the right or the left. Never that way. It has to come from what we produce in our own country. The more we produce, the more we will be able to give for our kisans and also for our workers and that is my answer to my friends who now come forward in some strength in order to put up a special fight for the kisans, from the Lok Dal Group.

Working Classes there are. Some of my friends the Communists—seem to think that they have got a monopoly. I am prepared to appreciate that because I want more and more people to be completely devoted all the time for the welfare of the working classes. We also are for the working classes. Sardar Vallabh Bhai Patel wanted them to organise themselves. He led a way in developing the Indian National Trade Union Congress. To-day it is in the hands of less responsible but more enthusiastic younger people. Therefore, they can move and give slogans as my Hon. friends do. Yet it is the Congress tradition

to stand for the workers. When I was there in the Swatantra Party, I used to see that my friends would concede the rights of the workers and they were very keen about it. My then leader Rajaji wise and old as he was and comrade as he was, with all the top leaders of our own National Congress of those days, was always first in saying that the workers have got to be protected. I carry that tradition also into this common pool of the present day congress and Indiraji is all for them. Therefore, please do not deny the right of the Congress people to try and speak for agricultural labour, for industrial labour. But let Communist leaders remember one thing. I would like to tell one thing to my friends of the Communist Party. The other day my Hon. friend Shri Jyotirmoy Bosu passed away. I did not have the chance of paying my tribute. I always admired him though I did not agree with him. Many a time I used to chide him and he would say "Guruji do not be angry, do not be angry". He was such a wonderful man. He would abuse you as a Parliamentarian. As a friend he would embrace you. That was the man. Nobody said that he worked for the Tobacco growers, jute growers. What a champion he was of the Tobacco growers of Andhra, of the jute growers of Bengal! But they seem to think—all producers are only workers and not growers; only proletariat but not peasants because Marxism have led them the wrong way. Peasants there are, agricultural workers there are—these people are not proletariat. They are not proletariat minded. Had they been only proletariat minded, my Hon. friend would have been on this side. No, they are the true working class in this country; they are toilers in this country.

They are toilers and they want toilers party. Fortunately for us this Congress has now grown to be toilers party. That is why the other day my Hon. friends were not rushing to Belchi

where Indiraji had gone on the back of elephant and waded through knee deep water where Harijans were done to death.

The other day I welcomed the new phenomena. I welcomed the development, although the newspapers were ridiculing them. I do not ridicule them. I appreciate the gesture that my Hon. friends, the opposition leaders, have made. Though they were differing from each other in politics, though they have not yet made up their mind to come together, yet they want to demonstrate their sympathy together for the Harijan sufferers.

17 hrs.

That is the way in which we have to move in our democracy. If we move in that way, then we will be able to rise those people. Why do people say so? Today, if you go anywhere you like, even in your own constituency, there would be Harijans, there would be tribal people who will tell them that it is Indira Gandhiji who is in their feeling. If you read this wonderful book here, brought together by one of my very good friend who was my colleague in the Rajya Sabha, Shri Srikant Verma, you will find "700 Days". Take out this '0' and make it '5'. It would read "750 Days". I will tell you. You will be enlightened; you would also feel inspired and you would begin to think that Indira is somebody whom you have never known till now because of your anger towards her. She is somebody whom people can love and poor people can trust. That is why lakhs, and lakhs of people flock to her. You mean to say I had fallen in love with her. Surely, I have the privilege of doing this at my age because I am the Bhishma, I argue. She is doing good work. Let me tell you, she is doing good work.

SHRI ATAL BEHARI VAJ-PAYEE : Bhishma was on the side of Kauravas.

PROF. N. G. RANGA : Not on the side of Kauravas, my dear friend. I will tell you, I have taken all the blows from them. With that emphasis, I have come over here. It is Bhishma who invoked Lord Krishna when Dharmji went to him. Bhishma said that Sree Krishna only wanted Bhishma to be his messenger in conveying his message to the Pandavas. And that is the way I am functioning my dear friend.

Those people who live in the villages love her and trust her. Let us not disturb this feeling. It is a great asset for our democracy. If you want proletarian dictatorship or tyranny, it is another matter. But if you want real democracy, full-blooded democracy and living democracy, this faith of the ordinary masses have come to develop now as we used to have in those days of Mahatma Gandhi should not be disturbed. But they were not agricultural workers, they were not poor Kisans and they were not then backward classes and scheduled castes and tribes. They were not then that much awakened. They have come to be awakened only during the last 35 to 40 years. They were the middle classes. I rise from them. But today these people are rising. So, let us make a common cause with this hope. Let us cherish their faith and respect it. I am saying this for these reasons.

You would excuse me for expressing this feeling of unhappiness. Whenever we mention our leader's name, I do not find that much of affection or affectionate greeting as one would wish. After all, we are in a democracy and that is Indian democracy. In India, we love our people. We do not like hatreds though hatreds are prevailing in many quarters, in our hearts also from time to time. This is how I think about it.

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Then, let us go abroad. My Hon. friends seem to think that they are the only anti-imperialists. Yes, you were anti-imperialists. So was I. We all worked together under the leadership of Mahatma Gandhi. But today hegemonism has come. Today, we have got to make our choice. Which choice should we make? For a long time we were in the opposition. My Hon. friend Mr. Vajpayee and myself used to inveigh against non-involvement. Mind you I was one of the few persons—I should say, few people—who had begun to moot the idea of non-involvement in the beginning. But after a time when I found that Russia was not responding as well as she should and Kenedy was coming forward to help us, I began to change my view, I began to say to myself, "Why not befriend America? Why depend upon Russia alone?" It said, "Oh! They are our comrades, Indians are only our friends" during the terrible Chinese invasion of our country. After that, what has happened? A time came that my Hon. friend, Shri Atal Bihari Vajpayee said a thing which enthused me, when I was in my village. He said, "Here is this Durga; she has achieved this." I loved him then

AN HON. MEMBER : Not now!

PROF. N. G. RANGA : She did all that. Could she have done all that if there had not been any Soviet support for our country at that time, at the time of crisis? Is there any one here with any sense of gratitude to turn round and say, "Let go this Soviet Russia". I am not prepared to say that.

What about America? Why has America gone this wrong way? What I am saying now is not supposed to be on behalf of the Congress because I do not know whether it would be diplomatic enough for me to say

these things. I am not happy with America. I have many friends in America even now. I met Truman in those days and asked for help. Afterwards, he gave help. I did it, not as a Minister, just as I am speaking, only as the puny leader of the poor kisans. Now, today they have gone mad. Democracy there is not sensible. Beware. We do not know how soon and when F-16 is going to rain its fire. In one day, in a few hours, one thousand crores worth of rupees loss, damage, can be done to this country. And even a rupee we are grudging when it comes to be given to our workers. Even every hundred rupees we are grudging to our own Members of Parliament. The other day, when Mr. Daga's Bill came up in the House, the poor Minister could not make any commitment. We are so miserly. Yet every rupee we want to save and spend, somehow or other, on building our own installations.

I am all praise for our scientists. My friends there also, when they were in power, were helping our scientists. Much more so now because there is a tradition which has been associated with them. She has taken a particular love for them. So, she is giving money like anything and developing various aspects of our own scientific equipment in our country. All this we are building up. The President has already given you an account of it. The other day, the Prime Minister herself made a statement in the House. And yet there are evil forces which go on suspecting some political motive behind everything that we do. This scientific exploration is a great feat. In those days when Agastiya Rishi used to move from area to area across the hills in order to fathom the secrets of nature and Bhirgu was able to go across the oceans, in the same manner today our scientists have gone to the Antarctica ocean. Should we not feel proud of it? I congratulated this Government. Not that they deserve all this

credit. But the country gets all this credit. There also, they happen to be the priests and, therefore, they hand it over to us. It is our scientists who have achieved it. While we are achieving this thing, should not there be an acclamation from the other side of the Atlantic? It has not come. Should it not be from the eastern side of the Pacific? It has not come. I feel unhappy about it.

We are building these atomic plants. All the time, they suspect that we are going to do something. If we had not made that demonstration in Rajasthan desert at that time, would it have been possible for us to have confidence at all in our scientists?

We would not have believed. We would have thought that the Prime Minister and the other Ministers are only wasting hundreds of crores of rupees over nothing at all. Therefore, they demonstrated our capability and that capability is not for war. Did we ever go to war against anybody at any time even after becoming free. Our Prime Minister made it clear again and again that our country, India, is the country which has been aggressed and which has been invaded. But we never committed aggression against any country.

When that move came, the 'no war pact', what an offer it was, what a pact it was! It is not something novel. Pandit Jawaharlal Nehru offered this solution long ago. But at that time, curiously enough, there was no response! I wonder how it has again appeared on the scene. Now we have got to give our thought to this idea. We have liberal ideas. But, they have gone much farther than many of us! We have broader and more liberal ideas than them. Therefore, we would be glad about going much farther than them. I encourage such ideas and I would be too happy to cherish such ideas.

I would like to be assured by America that their arms, their supplies of armaments and weaponry are not going to be used against us, our country. Is there any assurance at all to this effect? There is none at all. On the other hand, the other day one of the American top-ranking spokesmen has said that this supplies of armaments and weapons of warfare is intended to ward off threat from India! What more blasphemy can there be? What blasphemy against the good background and peaceful history of this sub-continent of ours! American spokesmen have no qualms about dubbing a historically peaceful nation like ours as aggressive. Only American spokesmen are capable of indulging in such blasphemy. What type of statesmen they are? They deserve no respect in the international arena. How can I be expected to have any respect for such people?... (*Interruptions*) How I wish I live longer to see our country grow stronger and stronger and our people to become more and more prosperous and happy and poverty to be dismissed from our country! It is the ardent and pious wish of our Prime Minister. The Prime Minister's wish should be fulfilled.

We must all strengthen the hands of the Prime Minister in her efforts towards this end. How can we achieve all this? You see the canopy of this terrible conflicts of war. I am afraid. This fear haunts me every day. But, I love to live fully every moment of my life I desire to be happy. But every moment of my life is fraught with this terrible threat of war, to my nation, a threat to my people, a threat to all the backward people and a threat to all the Scheduled Castes and the Scheduled Tribes.

Our friends complain that there is no solution for Assam. They are

[Prof. N. G. Ranga]

fed up with the issue. We invited the cooperation of the Opposition also. We did invite. But a solution to the problem is not in sight. What are we to do? They want us to build a wall like the Chinese wall. Our Prime Minister has begun to take tentative steps in this direction. But there is obstruction and opposition from the other end. In view of this, should we not go slow? Should we not be careful? That is what I am thinking.

Can we afford to quarrel with a neighbour whose emergence into independence we welcomed and whom we helped in all possible ways and at whose birth we played the part of mid-wife? Therefore, we have to be patient with them.

And here are our youngmen in Assam. For two long years, they have gone on. Like all youngmen, they do not stand by their stand. They go on shifting their stand from day to day.

Therefore, it is right for the Prime Minister who is not so young and who has mature mind, to exercise some patience with immature people and the continuation of our discussions and negotiations is a demonstration of this fact.

Why do we want to have minority Government in Assam? It is with a view to make it strong. (*Interruptions*) I will tell you that it is only with a view to make it strong while we are here in power.

My dear friends, it is only a matter of practical politics and practical politics demand that you should stand by our Government instead of yourself asking for a few fishes and loaves within that Government. That would not be big enough for you. That would be dignified on your part. Had you never tasted power, there is reason

for me to feel pity towards you. But you had it and you have seen its limitations. Therefore, it is best to make the Central Government strong as it is, to have its representatives there, run the show and to help our Government to give them a shot in their arms, so that a solution to the problem could be found. In fact, a solution to the problem is in sight. You are unable to see it. It is in sight. When the problem is solved, you would be wildered to see how the problem is solved. That goes to the credit of our Prime Minister. There is, therefore, no need for us to have any worry any hurry about Assam.

About the minority government in Kerala, West Bengal, and so on, I will leave them to my friends; they will deal with the Communist friends.

So, dear friends, my time is up. Now I wish only to say this. I would like to have in the Opposition leaders who will function in a ruly, in a peaceful, in a combatant and yet cooperative manner, in the manner in which Mr. Dandavate does, sometimes my Hon. friends Mr. Vajpayee, many a time Mr. Parulekar does, Mr. Chitta Basu Mr. Banatwalla do. Let us respect the rules, let us respect the Speaker. He is for us all. Just because he has been chosen by us, I can assure you, he is not going to remember only the Party that has chosen him; he belongs to us all. I would request you in all humility, I would appeal to you, to try and cooperate with this Government, with Indiraaji, in this social revolution that it is her privilege to engineer and push forward; and let us hope that, in years to come, we would be able to achieve this social revolution, social equality among all the people and social justice for the downtrodden.

श्री एच० के० एल० भगत (पूर्व दिल्ली) :
स्पीकर साहब, माननीय रंगा जी के इतनी
बातें कहने के बाद मैं नहीं समझता कि मैं
कितनी बात और कह सकता हूं। लेकिन
कुछ बातें मैं अवश्य कहूंगा। जो राष्ट्रपति
जी का एड्रेस है इसका मैं समर्थन करने के
लिये खड़ा हुआ हूं। राष्ट्रपति जी के इस
एड्रेस को देखा जाय तो इसमें पिछले सालों
में, 1, 2 सालों में देश में क्या प्रगति हुई है
उसकी एक काफी अच्छी झलक दी गई है।
आज के जमाने में हमारी कठिनाइयां
क्या हैं...

आज के जमाने में हमारी कठिनाइयां
क्या हैं उनको हल करने के नक्शे, प्रोग्राम और
स्रोत क्या हैं, यह होता है। आने वाले जमाने
में देश की क्या आवश्यकताएं और कठि-
नाइयां हो सकती हैं, उनके लिये बहुत पहले
से सोच की झलक, उसकी तस्वीर उसमें हमें
मिलती है। यह एड्रेस ऐसा है जैसा कि होना
चाहिये था।

यह बहुत प्रेरणादायक एड्रेस है, आज के
लिये नहीं, यह हमारे कल के जमाने के लिये,
आज के जमाने के लिये और गुजरे हुए दिनों
का भी जो इसमें जिक्र किया गया है, यह
बात इस एड्रेस में, जैसे मैंने कहा, मौजूद है—
It is not just a mere catalogue of
some achievements of Government.
बहुत मॉडेस्ट भाषा है। उसमें बातें बहुत
सोच-समझकर, गंभीरता से, जिम्मेदारी से
कही गई हैं, जैसी कि एक बड़े राष्ट्र के राष्ट्र-
पति को कहनी चाहिये थीं।

इसमें साफ-साफ कठिनाइयां भी देश के
सामने रखी गई हैं। अगर मैं दो शब्दों में
कहूँ तो इसमें जहां एचीवमेंट्स का जिक्र
है, वहां कठिनाइयों और चैलेंजेज का भी

जिक्र है। इसके साथ-साथ किस भावना से,
किस एप्रोच से, किस नीति से इनका
मुकाबला कर सकते हैं, इसमें उनका भी
जिक्र है। इसलिये मैं खास तौर से राष्ट्रपति
जी को बधाई देता हूं और इसका अनुमोदन
करता हूं।

इसमें काफी फैक्ट्स और फिगर्स का जिक्र
किया गया है। मैं उन को दोहराऊं जो
राष्ट्रपति जी के एड्रेस में लिखी गई हैं,
उसका मैं कोई लाभ नहीं समझता और न
उसकी जरूरत है। प्रगति हुई है और उसकी
भी चर्चा इसमें है। गौर से देखेंगे तो ज्यादातर
चर्चा पिछले दो सालों का मुकाबला कर
के किया गया है। पिछले साल में क्या हुआ
और उससे पिछले साल में क्या हुआ, ज्यादातर
मुकाबला उन चीजों का किया गया है।
इसमें खाली यह एप्रोच कि पहले गवर्नमेंट
और थी, दूसरी पार्टी की थी, उसके जमाने
में क्या हुआ, हमने क्या किया, इसका एम्फै-
सिस इसमें नहीं है वैंरी राइटली। इसमें
एम्फैसिस यह है कि पिछले दो साल में क्या
हुआ, भ्रान्त क्या होना चाहिये और कल हम
क्या करने जा रहे हैं?

जाहिर है, सब से बड़ी खुराक होती है।
इसमें कितनी तरक्की हो रही है, आइन्दा
तरक्की के नक्शे क्या हैं, कितनी आशा है।
यह दुनिया में शायद पहली मिसाल होगी
कि इसका जिक्र भी इस एड्रेस में है। एक
साल में 3 मिलियन हैक्टर जमीन को
इरिगेशन में नये सिरे से लाया गया है और
पिछले साल ढाई मिलियन हैक्टर को
इरिगेशन में लाया गया था। इसके अलावा
एग्रीकल्चर की इसमें बहुत चर्चा है।

मेरी नियत किसी भाई को या किसी दल
को चिढ़ाने की नहीं है। मैं समझता हूं कि
आज मौका चिढ़ाने का नहीं है, मौका

[श्री एच० के एल भगत]

मिलने का है, देश की स्थिति को अच्छी तरह से समझने का है। मैं इसलिये नहीं कह रहा हूँ कि इरिगेशन पर, एग्रीकल्चर पर, फूड प्रोडक्शन पर जो एम्फैसिस, जोर इस एड्रेस में दिया गया है, वह आज तक नहीं दिया गया और इरिगेशन पर तो शायद दुनिया के इतिहास में किसी देश ने नहीं दिया।

जब तक हमारी खुराक ठीक नहीं होगी, ज्यादा अच्छी न हो, हम सैल्फसफीशियेंट न हों, आज भी हमें बाहर से मंगाना पड़ रहा है, हमारे पास रिजर्व होना चाहिए बड़ा भारी, एग्रीकल्चर में हमें आगे बढ़ना है, लेकिन उसकी तरफ एक बड़ी पोजीटिव इंडीकेशन इस एड्रेस में दी गई है।

इसी तरह बिजली, कोल, दूसरी चीजें हमारी इंडस्ट्री में हैं, स्टील है, आयल है, जितनी इम्पोर्टेन्ट बातें हैं, उनमें प्रगति भी हुई है और आइन्दा और प्रगति करने के लिये इसमें नक्शे भी बनाये गये हैं, फंडज के प्रावीजन भी किये गये हैं, स्कीमें बनाई गई हैं कि कैसे देश बढ़ेगा।

जब तक हम पैदावार नहीं बढ़ायेगे, जब तक हमारे पास चीजें ज्यादा नहीं होंगी, हम कैसे आगे बढ़ेंगे? मेरे भाषण से, दूसरे के भाषण से या खाली नारेबाजी से जनता का पेट नहीं भरने वाला है। कुंआ खोदेंगे तो पानी मिलेगा खेत को और अनाज मिलेगा। इसलिये प्रोडक्शन पर जोर दिया गया है। जो प्रोडक्शन ईश्वर कहा है, दो साल में गवर्नमेंट को उठाया, खड़ा किया, अगले 2, 3 साल में आगे बढ़ने का और प्रोडक्शन बढ़ना चाहिए खेतों और फैक्टरियों में, हमारे देश का अधिकांश नागरिक, हालांकि गवर्नमेंट बुरा न माने, मैं गवर्नमेंट

की निन्दा नहीं कर रहा हूँ, न मिनिस्ट्री आफ इन्फार्मेशन और ब्राडकार्स्टिंग की निन्दा कर रहा हूँ और न अपनी पार्टी की निन्दा कर रहा हूँ लेकिन हमारी गवर्नमेंट ने, हमारी पार्टी ने जो देश में दो सालों में इन्होंने किया है, बिद् ड्यू रैस्पैक्ट टू दैम, कसूर हमारा है, मैं खुद इसमें जिम्मेदार हूँ, वह सब बातें लोगों तक उतनी नहीं पहुँचाई गईं, जितनी पहुँचाई जानी चाहियें थीं।

17.24 hrs.

[SHRI HARI NATH MISRA *in the Chair*]

लेकिन इसके बावजूद हमारे देश का आम नागरिक इस बात को अच्छी तरह से समझता है कि आज देश को प्रोडक्शन की जरूरत है, आम नागरिक कठिनाई में है, कीमतों में भी पिसता है, अपनी जरूरतों को भी समझता है। जो मजदूर हैं, उनका आज भी शोषण होता है, लेकिन इसके बावजूद भी वह अपनी जिम्मेदारी को, अपने देश के लिये समझता है।

इसलिये मेरे भाई नाराज हो जायेंगे जब मैं यह कहूंगा कि 19 तारीख को जब इन्होंने कहा कि देश में बन्द करना चाहिये। देश के इंडस्ट्रियल एस्टेब्लिशमेंट्स, दिल्ली में जो हमारे देश का बकिंग क्लास है, वह कठिनाई के होते हुए, दिक्कत और परेशानियों के होते हुए, अपनी जैन्विन शिकायतों के होते हुए भी उन्होंने फैक्टरी और कारखानों को, मिलों को बन्द नहीं किया, चलने दिया। मैं यह बात किसी को नाराज करने के लिये नहीं कह रहा हूँ, मैं इस डिबेट को दिल्ली की डिबेट में नहीं बदल रहा हूँ, आज तक दिल्ली में कोई हड़ताल ऐसी नहीं हुई जिसमें दिल्ली की टैक्सटाइल मिलें न बन्द हो गई हों, लेकिन इस 19 तारीख को दिल्ली पूर्णतः

खुली रही और टैंक्सटाइल मिलें भी खुली रहीं।

मुझे मालूम है कि दिल्ली की एक मिल में अभी ऐसे कुछ बेसमझ अफसर हैं, मुझे इल्म है, उन्होंने मजदूरों को कुछ को नोटिस दिया, जिसमें उनको कहा कि 3 महीने की तनखाह देते हैं, निकल जाओ।

वे लोग तीस साल से काम कर रहे हैं। उनके साथ इतना अन्याय किया गया है। एक मिल का मामला मेरे इल्म में है। लेकिन इसके बावजूद उस मिल के कार्यकर्ताओं ने, जिन्हें नोटिस दिया गया है, कहा कि हड़ताल नहीं होगी, और नहीं हुई। सारे देश में 19 तारीख को हड़ताल का प्रयास फेल हुआ, क्योंकि वर्किंग क्लास यह समझती है कि इस समय देश को प्रोडक्शन की जरूरत है।

मुझे खुशी है कि सरकार ने कहा है कि हम एक ऐसा कानून ला रहे हैं, जिससे वर्किंग क्लास की कठिनाइयों का जल्दी से समाधान हो। ठीक है, सरकार वह कानून लाए। मैंने नहीं देखा है कि वह क्या कानून है। लेकिन मैं जोर से कहना चाहता हूँ कि सरकार ऐसा कानून जरूर लाए कि लेबर को मैनेजमेंट में इफेक्टिव पार्टिसिपेशन दिया जाए। इसके अलावा लेबर के साथ, वर्किंग क्लास के साथ, जहां अन्याय होता है, उसे दूर किया जाए। हमारी वर्किंग क्लास हमेशा पेट्रियाटिक रही है, देशभक्ति से ओत-प्रोत रही है। वह सरकार का साथ देगी।

उसने साथ दिया है और कल भी देगी—चाहे कोई कुछ कहे, वह सरकार का साथ देगी। लेकिन सरकार को भी उन लोगों की कठिनाइयों को दूर करने के लिए ठोस कदम उठाने पड़ेंगे।

हमारे देश में प्रोडक्शन बढ़ना चाहिए, इसमें कोई राय नहीं हो सकती। मैं डिफरेंट

सिस्टम का मुकाबला नहीं करना चाहता। हमारे देश का अलग सिस्टम है, सोवियत यूनियन का अलग सिस्टम है और चाइना का अलग सिस्टम है। लेकिन मुझे ताज्जुब होता है—सी पी आई (एम) वाले बुरा मान जाएंगे—कहीं स्टेट की गवर्नमेंट, रूलिंग पार्टी, सी पी आई (एम) खुद हड़ताल को आर्गनाइज करें। गवर्नमेंट का काम है राज्य का काम चलाना, न्याय देना। लेकिन वह खुद हड़ताल को आर्गनाइज करे! और वह भी किस समय? जब देश की स्थिति क्या है? इस बारे में लेफ्ट वाले भी मेरी राय से सहमत हैं। पता नहीं, श्री वाजपेयी यह बात कहेंगे या नहीं। मैं मानता हूँ कि श्री वाजपेयी सब बातें समझते हैं वह बहुत समझदार हैं। वह हर एक बात को समझते हैं, लेकिन उन्हें जो सूट करता है, वह कहते हैं।

मैं साफ-साफ कहना चाहता हूँ कि एक तरफ हमारे देश को मिलिटेरिली एनसर्कल करने—मैं डिलिब्रेटली यह वर्ड यूज कर रहा हूँ—की कोशिश की जा रही है। दूसरी तरफ हमारी आर्थिक प्रगति के रास्ते में रुकावटें डालने की कोशिश की जा रही है। तीसरी तरफ हमारे देश की पोलिटिकल स्टेबिलिटीज को तोड़ने की कोशिश भी की जा रही है। इन हालात में क्या ये हड़तालें और बन्द देश के हित में हैं? क्या वे देश को कोई फायदा पहुँचाने वाले हैं? उनसे देश और वर्किंग क्लास का कितना नुकसान हुआ? वर्किंग क्लास ने इन लोगों की चाल को विफल करके साबित कर दिया है कि वे देश के और देश के हित के साथ हैं। यह बात उन लोगों ने नहीं समझी, लेकिन वर्किंग क्लास ने समझ ली है। इस प्राड-क्टिविटी यीमर में हमें इस बात का ध्यान रखना है कि हमको क्या करना चाहिए,

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क्या नहीं करना चाहिए। अगर हम प्रोडक्शन को नहीं बढ़ायेंगे, तो हम आगे कैसे बढ़ सकेंगे ?

मैंने अभी जिक्र किया कुछ एचीवमेंट्स का। मैं एक दो बातें ज्ञानी जी से कहना चाहता हूँ। पी० एम० चली गई हैं, ज्ञानी जी उनको बताएं। सरकार ने इनफ्लेशन को कंट्रोल किया, उसको कम किया, यह एक बड़ा भारी काम है। लेकिन सरकार खुद कहती है कि ग्राम लोगों को प्राइसिज में उसका फायदा नहीं मिला। सरकार ने कई कदम उठाए हैं, छापे मारे हैं, डिस्ट्रिब्यूशन सिस्टम को बढ़ाया है, लेकिन प्राइसिज के रिडक्शन का रिफ्लेक्शन नीचे के लेवल पर नहीं हुआ। इसलिए इस बारे में और कोशिश करनी चाहिए। मैं सफाई के साथ कहना चाहता हूँ कि गवर्नमेंट यह न समझे कि उसने कुछ चीजों के दाम फिक्स कर दिए—वह दो चार पांच चीजों के दाम फिक्स कर सकती है, आखिर वह कितनी चीजों का स्टेचुटरी फिक्सेशन आफ प्राइसिज कर सकती है?—और फिर अफसर सब कुछ ठीक कर देंगे। ऐसा नहीं होने वाला है। दुनिया में ऐसा कहीं नहीं हुआ है और न हिन्दुस्तान में होगा। इसके लिए यह जरूरी है कि प्राइसिज को मानिटर करने के लिए देश की जनता की शक्ति को इकट्ठा किया जाए। एक देश में वातावरण पैदा करना पड़ेगा कि प्राइसेज को वालन्ट्री चैक में रखा जाय एपार्ट फ्रॉम स्टेचुटरी कंट्रोल, जो जरूरी है, यह आप को कम से कम करना पड़ेगा और मैं मांग करता हूँ गवर्नमेंट से कि वह नेशनल लेवल पर एक हाई पावर कमेटी बनाए जिस में कुछ मजदूरों के नुमाइन्दे हों, कुछ ट्रेड और इन्डस्ट्री के हों, कुछ आफिशियल हों कुछ नाव-आफिशियल हों और

उस हाई पावर कमेटी का काम हो टुमानिटर प्राइसेज। आज प्राइसेज से हर मिनिस्ट्री एक न एक शक्ल में डील करती है। लेकिन प्राइसेज की जिम्मेदार एक एथारिटी प्राइसेज को देखने की नहीं है। देखते हैं कि सोप की प्राइसेज बढ़ा दी, किसी और चीज की बढ़ा दी, कार की बढ़ा दी, छोटी-छोटी चीजों की बढ़ा दी। मेरा कहना यह है कि इसी तरह हर स्टेट में इस तरह की एक कमेटी होनी चाहिए और हर डिस्ट्रिक्ट में डिस्ट्रिक्ट लेवल की कमेटी होनी चाहिए। आपने 20 प्वाइन्ट प्रोग्राम में कहा कि आप कन्ज्यूमर मूवमेंट को बढ़ाएंगे। मेरा विश्वास है कि अगर इस तरह की कमेटी आप बनाएं और उन को चलाएं तो दाम रुक सकते हैं। कम भी हो सकते हैं या कम से कम रुक तो सकते ही हैं। गवर्नमेंट को कान्क्रीट स्टेप्स इसके लिए उठाने चाहिए ताकि इन्फ्लेशन को रोक कर जो लाभ नीचे तक पहुंचना चाहिए वह पहुंच सके। यह मेरा गवर्नमेंट को सुभाव है।

अब मैं दिल्ली की बात ज्यादा नहीं करना चाहता। एमर्जेन्सी की बात कर दूंगा तो हमारे भाई गुस्से हो जाएंगे। लेकिन खुद उन के अपने नेता ने मेट्रोपालिटन काँसिल में यह ऐडमिट किया था कि एमर्जेन्सी के जमाने में प्रोग्राम इम्प्लीमेंटेशन कमेटी ने दिल्ली में प्राइसेज में भारी कमी की थी बाई इन्ड्यूसमेंट—यह वडं यूज किया था बाई इन्ड्यूसमेंट। आज मेरी राय है सरकार को कि आप वाजपेयी जी की मदद लीजिए, अपोजीशन की मदद लीजिए, ट्रेड के आर्गनाइजेशंस की मदद लीजिए, इन्डस्ट्रीज की मदद लीजिए और प्राइसेज को कम करने के लिए एक जनता का और सरकार का मिलकर आन्दोलन चलाइए।

देश में ला एन्ड आर्डर की बात कही जाती है। एट्रासिटीज आन हरिजन्स की बात आती है। हरिजनों पर जुल्म हों, यह हमारे सब के लिए लानत और शर्म की बात है। हम सब यह कहते हैं कि नहीं होना चाहिए। जाहिर बात है, साधूपुर का जिक्र मैं कर रहा हूँ कि साधूपुर में जाकर बेगुनाह लोगों को जिनका भगड़ा भी किसी से नहीं हुआ, कोई बात भी नहीं हुई, उनको जाकर मार दिया। यह कोई हमें जो रूलिंग पार्टी है कांग्रेस है। उसको क्या यह सूट करता है कि हरिजनों पर हमले हों? जाहिर बात है कि कहीं भी इस प्रकार का हमला किसी पर होता है तो वह बात हमारे खिलाफ जाती है। लोग उसे हमारे खिलाफ इस्तेमाल करते हैं। लोग इस से नाराज होंगे। आप भी इसे हमारे खिलाफ इस्तेमाल कर सकते हैं। उसके पीछे हमला करने वालों की नीयत कोई हमारे प्रति हमदर्दी की तो हो नहीं सकती। अगर कोई इम्पीडिएट रोजन या एप्राक्सिमेट कागज नहीं है तो जाहिर है कि सरकार के खिलाफ ही यह चीज हो सकती है। अब आप जरा सोचें कि यह एक मामला ऐसा है कि जो सारे राष्ट्र का है। सब नेता गए, हमारे सरकार के लोग भी गए, दूसरे लोग भी गए। हरिजन पर एट्रासिटीज को रोकना चाहिए, सब की यह राय है लेकिन उस से क्या हमें तिजारत करनी चाहिए। क्या उन गरीब लोगों की बेवाओं का जो सुहाग चला गया या जिन बच्चों का खून बह गया, क्या उस पर हमें कोई पोलिटिकल ट्रेडिंग करनी चाहिए? करते हैं या नहीं करते हैं, जरा सोचें। एक साहब, हरिजनों के नेता, कहते हैं वहाँ गए और लोगों से जाकर क्या कहा? अच्छी बात है आप मदद करिए उनकी, आप एक-एक

लाख रुपया सब को दीजिए, स्वागत है। आप के पास बहुत पैसा है, करना चाहिए। कलेक्ट कर के दीजिए। लेकिन उन्होंने क्या कहा कि सरकार ने दस-दस हजार रुपया दिया है इस को वापस दे दो, हम तुम को पचास-पचास हजार रुपया देंगे। सोचिए, यह हरिजनों के खून के साथ पोलिटिकल ट्रेडिंग करने की बात के अलावा और क्या बात है? पोलिटिकल एक्सप्लायटेशन के अलावा और क्या बात है? मुझे अच्छी बात लगी, वाजपेयी जी वहाँ से लौट कर आए तो उन्होंने कहा कि सब पार्टियों को मिलकर इस को करना चाहिए। उन्होंने बहुत अच्छी बात कही। जो उन्होंने अच्छी बात कही मैं उसे अच्छी कहूँगा। लेकिन हरिजनों पर कोई वाकया हो जाय तो हमारे कुछ भाई समझते हैं कि अब तो मौका है इस सरकार को पीटने का। कहीं कोई ट्रेजेडी हो जाय, रेल गिर जाय तो कहते हैं कि एक और मौका आ गया, कहीं सैलाब आ जाय तो कहते हैं एक और मौका आ गया। मैंने पिछली दफा कहा था, पीछे जब काफी अनाज की तंगी थी तो एक नेता ने जो आज एम पी तो नहीं हैं लेकिन नेता तो हैं वाजपेयी जी की पार्टी के, उन्होंने मुझसे कहा कि अब तुम्हारे दिन थोड़े हैं। मैंने कहा कि क्यों तो कहने लगे कि अनाज नहीं है, अब तुम चले जाओगे, इन्द्र देवता भी इन्दिरा गांधी से नाराज हैं। अब आप जरा सोचें, मैं बहुत ईमानदारी से, सच्चाई से, दिल की गहराई से कहना चाहता हूँ कि हमें करना क्या चाहिए? क्या भावना रखनी चाहिए?

इसी तरह कम्यूनल रायट्स की बात है। कम्यूनल रायट बुरी चीज है, हम सब पार्टीज सेक्युलर हैं, हम कहते हैं हमारा विश्वास है सेक्युलरिज्म में। लेकिन हम

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लोग जा कर क्या काम करते है ? आया भड़काने का काम करते हैं या क्या करते हैं ? यह मैं नहीं कहता कि हमारे गुण गाने लग जाओ। हमारे गुण गा नहीं सकते और आप की कोई भावना हो पावर में आने की तो मुझे कोई शिकायत उस से नहीं। आप दौबारा आना चाहें कोई शिकायत नहीं, कोई बात नहीं।

आपकी यूनिटी हो जाए तो हमें बड़ी खुशी होगी। एक बात मुझे याद आ गई। जब जनता पार्टी पावर में थी तब पावर में आने के एक साल बाद जनता पार्टी के एक नेता भाषण दे रहे थे तो उन्होंने कहा कि जनता पार्टी एक नयी नवेली दुलहन है जो खूबसूरत और सुन्दर है। शायद करनाल में एक वाई एलेक्शन की मीटिंग में वे बोल रहे थे। मैंने कहा कि बात तो ठीक है कि नयी नवेली दुलहन है, खूबसूरत भी है लेकिन मुश्किल यह है कि उसका खसम बूढ़ो है और उसने मार-मार कर बुरा हाल कर दिया है नयी नवेली दुलहन का। बूढ़ों को तो सपने ही आते हैं, बुढ़ापे में सपने में ही जिन्दा रहना पड़ता है। जानी जी हंस रहे हैं, मैं तो उनसे कम उम्र का हूँ लेकिन हम सपनों पर ही जिन्दा रहते हैं। (व्यवधान) मैं यह कह रहा हूँ कि आप पावर के लिए एकता करिए; हमें उससे खुशी होगी बल्कि एकता के लिए अगर हमारी कोई मदद चाहिए तो उसके लिए हम तैयार हैं। मुझे याद है कि जब इनकी हुकूमत थी तब लोगों में एक आम चर्चा थी कि जब आपस में ये लड़ने लगते हैं तब एक नेता चुपके से श्रीमती इन्दिरा गांधी की तस्वीर दिखा देता है कि बेखो लड़ेंगे तो वह आ जायेगी। इस तरह से वे फिर इकट्ठा हो जाते थे। आप एकता करें, हमें खुशी होगी लेकिन मुझे अफसोस के साथ कहना पड़ता है कि जिस तरह से

रूलिंग पार्टी का इमेज एक ऐसेट होता है, उसी तरह से अपोजीशन का इमेज एक ऐसेट होता है, आज अपोजीशन के एक अच्छे इमेज की देश को जरूरत है। आप का इमेज अच्छा होना चाहिए, लेकिन आप तो यूनिटी के नाम पर एक्रोबैटिक्स कर रहे हैं। सर्कस में जो एक्रोबैट्स होते हैं उन का मतलब तो समझ में आता है, लेकिन आप जो एक्रोबैटिक-एक्सरसाइजेज करते हैं उस से आप का इमेज गिरता है, हमारा इमेज गिरता है, राष्ट्र का इमेज गिरता है। आप उस से बचिए और यूनिटी आपस में कीजिये। एक्रोबैटिक-एक्सरसाइजेज मत कीजिये।

अभी हमारे सीनियर लीडर रंगा जी ने व्यूरोक्रेसी की चर्चा की। मैं भी इस सम्बन्ध में दो शब्द कहना चाहता हूँ। उन्होंने अच्छी बातें कही हैं, मैं तो सिर्फ ऐड करना चाहता हूँ कि व्यूरोक्रेसी, डेमोक्रेसी का एक अभिन्न अंग है। जो हमारा सिस्टम है उस में व्यूरोक्रेसी भी बहुत जरूरी है। वह एक्जीक्यूटिव अथॉरिटी है। व्यूरोक्रेसी ने हमारे देश में बहुत अच्छे काम किये हैं, उस में बहुत अच्छे-अच्छे आफिसर्ज हुए हैं, जिन्होंने इस देश की बुनियादों को पक्का किया है। आज भी वे मेहनत से काम कर रहे हैं, इस में कोई शक नहीं है। हमारी स्कीम्ज का इम्प्लीमेंटेशन आफिसर्ज के हाथ में होता है और होना भी चाहिए लेकिन मैं देखता हूँ कि कुछ ऐसा वातावरण बन रहा है कि अगर किसी आदमी को कोई काम करना हो तो वह शुरुआत "न" से करेंगे। उन का एटीच्यूड इनडिफरेंट होता है। उन में वुडननेस होती है। मैं यह बात सब के लिये नहीं कह रहा हूँ, सिर्फ एक सैक्शन के लिये कह रहा हूँ। लेकिन उससे देश का और हमारे प्रोग्राम्ज का नुकसान

होता है। मैं एक साहब से बात कर रहा था, उन्होंने कहा—ठीक बात है, भगत जी। मैंने कहा—मुश्किल यह है कि आप लोगों की जाब तो परमानेन्ट है और हम पोलिटिशियन्ज हैं। उन्होंने कहा—आप जनता की बात ज्यादा जोर से कहते हैं। मैंने कहा—हम तो परमानेन्टली टेम्परेरी हैं, हम को फिर तीन साल बाद लोगों के पास जाना है। इसलिये स्वाभाविक है कि हम उन की बात करें। हम इन्हीं लोगों की बात लेकर उन के पास जाते हैं तो वे "नो" से स्टार्ट करते हैं—यह एटीच्यूड गलत है। उन को कोशिश करनी चाहिये कि पाजिटिव-वे में रेस्पॉस दें।

हमारी सरकार टैक्नालाजिकल एडवांस-मेन्ट पर बहुत ज्यादा जोर दे रही है जोकि हमारे लिये, बल्कि सभी के लिये गर्व की बात है। मुझे अफसोस हुआ जब रंगा जी ने "अनटार्कटिका" और बहुत सारी चीजों का जिक्र किया तो उधर से तालियां ज्यादा बजी और उधर से नहीं बजी। वाजपेयी जी भी ताली नहीं बजा रहे थे।.....

श्री अटल बिहारी वाजपेयी : मैं बार-बार ताली नहीं बजाता हूँ।

श्री एच० के० एल० भगत : ये जितने एचीवमेन्ट्स हैं वे अकेले हमारे नहीं हैं, बल्कि सब के साझी हैं, सारे राष्ट्र के हैं। आज अपोजीशन की यूनिटी की जरूरत है, लेकिन राष्ट्र की यूनिटी की भी बहुत जरूरत है। अभी यहां पर कुछ बिलों की चर्चा की गई कि वे जाने वाले हैं जिनमें एक लैंड एक्वीजीशन बिल की भी चर्चा है। मैं उसके आने का स्वागत करता हूँ, और आशा करता हूँ कि उससे दूसरे लाभ होने के साथ-साथ किसानों को जो ठीक कम्पेन्सेशन नहीं जाता है, खास तौर से दिल्ली में, उन को फायदा होगा और जो

पेंडिंग केसेज हैं उन पर भी यह बिल लागू किया जायगा।

इसके अलावा अभी हमारी कई कमेटीज, कई कमीशन्स बने हैं, जिसमें यह पता लगाने की कोशिश की जा रही है कि पानी के रिसोर्सेज का इस्तेमाल कैसे हो, इको-लोजिकल बैलेंस कैसे हो, अशियन की स्टेडी हो। यह हमारे लिए गर्व की बात है कि अभी एक साइंस एडवाइजरी कमेटी कैबिनेट की बनी है।

पोलिटिकल स्टैबिलिटी के बारे में जिक्र किया जाता है कि हमारे देश की आज पोलिटिकल स्टैबिलिटी ऐसी-वैसी है, देखो, देश में क्या हो रहा है? एक व्यक्ति कह रहे थे, I have respect for him. He is a colleague and friend of mine. देखिए तुम्हारी पार्टी का क्या हाल हो रहा है। मैंने कहा—क्या हो गया हमारी पार्टी को। उन्होंने कहा—कभी एक राज्य में, तो कभी दूसरे राज्य में एक चीफ मिनिस्टर बदला जा रहा है, तो फिर दूसरा चीफ मिनिस्टर बदला जा रहा है, चेयरमैन बदल दिया। मैंने कहा—डैमोक्रेसी में चीफ मिनिस्टर आते हैं और जाते हैं और बदले भी जाते हैं। लेकिन जरा आप सोचिए कि पोलिटिकल स्टैबिलिटी इस देश में है या नहीं है, मैं कहना चाहता हूँ कि कम से कम एक तो है, जिसकी बात सारा राष्ट्र सुनता है। कुछ पोलिटिकल लीडर्स हैं, जो कहते हैं कि इंदिरा गांधी जी की साइको-फैसी करते हैं, लेकिन मैं कहना चाहता हूँ कि लोग जानते हैं कि इंदिरा गांधी लोगों की नेता हैं, अगर लोगों ने साथ नहीं दिया होता, तो वे फिर शासन में कैसे आतीं। मैं यह नहीं कहता कि आपके पास बड़े नेता नहीं हैं, बड़े नेता हैं, अच्छे नेता हैं, लिखने वाले और पढ़ने वाले नेता हैं और यहां

[श्री एच० के० एल० भगत]

इस हाउस में बैठे हैं, लेकिन नेशनल लीडर देश का एसैट होता है, जिसकी चारों तरफ देश में आवाज लगे और उनकी वजह से ही इस देश में पोलिटिकल स्टैबिलिटी है।

असम की बात कही गई। ज्ञानी जी, प्रधान मंत्री जी व अपोजीशन के लीडर्स को साथ लेकर इस सम्बन्ध में बातचीत की गई। इन्होंने खुद देख लिया कि यह कितना अन-रीजनेबिल है। आप को असम की जनता से कहना चाहिए कि यह गलत कह रहे हैं। हमें यह देखना चाहिये कि हमारे इंद-गिर्द, एशिया में, यूरोप में और दुनिया में सिचुएशन क्या है, उसमें हमारी जिम्मेदारी क्या है। क्या हमारी जिम्मेदारी सिर्फ अपनी तरफ देखने के लिए है, पाकिस्तान से दोस्ती करने की है, लेकिन इंदिरा जी ने कहा था कि नो-वॉर-पैक्ट हो या न हो, लेकिन हम हमला नहीं करेंगे। हमारी जिम्मेदारी शान्ति की तरफ है। महाप्रलय का जिक्र किया जाता है कि आने वाली है और 1982 में दुनिया में सिर्फ 60 लाख लोग बचेंगे। यह बात सारे अखबारों में लिखी है और बड़े-बड़े लोगों ने कही है। इस वक्त दुनिया में लोग बटन दबाए बैठे हैं कि थोड़ा सा दबाया कि वहां नाश हुआ। एशिया में जंग हो सकती है, हमारे बार्डर पर आ सकती है, दुनिया में हो सकती है। हमारी जिम्मेदारी अपनी तरफ है, एशिया की तरफ है, डवलेपिंग नेशन्स की तरफ है, लोगों में मेलजोल की तरफ है और अपने हकूकों की तरफ है। उसका सबूत है कि साउथ-साउथ डायलाग हो रहे हैं।

मैं एक बात और कहना चाहता हूँ। अभी मेलबार्न में एक कान्फ्रेंस हुई थी, कामनवैलथ हेड्स की। उसमें नान-एलाइन्ड कंट्री के एक नेता ने कहा था—

“India, we used to ask where are you. We are glad that you have come back and your voice is listened.”

One of the most important leaders of the non-aligned world said this.

हमारी आवाज आज दुनिया में सुनी जाती है, आप जरा सोचिये, हमारी जिम्मेदारी कहां है? किस दुनिया और जमाने से हम गुजर रहे हैं, कठिनाइयां हैं, मुश्किलें हैं, क्या हमारी जिम्मेदारी मुश्किलों को चिल्ला कर और ज्यादा मुश्किलें पैदा करना है, मुसीबतों को दिखा कर और ज्यादा मुसीबतें पैदा करना है, लोगों को भड़का कर और ज्यादा हालत खराब करना है। हमारा नेशन साउण्ड है, हमारे पास नैचुरल रिसोर्सिज है, हमारी नीतियां अच्छी हैं, अच्छे नेता हैं, अपोजीशन में भी हैं, लेकिन जरूरत है इस समय अच्छी भावना की। कम से कम आने वाले दो सालों में हम डिस्कार्ड को भूल जाएं, डिसहार्मोनी को भूल जायें, डिफरेंसेज रखें लेकिन कोई ऐसा काम न करें जिस से नेशन की विल कमजोर हो। राष्ट्रीय एकता मजबूत करें, मुश्किलों से लड़ते जायें, संघर्ष करते जायें तरीके से, शान्ति से, अकलमन्दी से, पाजिटिव-वे में, तो मुझे कोई शुब्हा नहीं है कि इण्डिया का फ्यूचर ब्राइट है। इण्डिया के फ्यूचर को कोई दबा नहीं सकता है, कोई भुका नहीं सकता है, कोई गिरा नहीं सकता है, हमारी गवर्नमेन्ट बहुत मजबूत है और हमारी अपोजीशन हमारे साथ मिल कर काम करे तो इण्डिया का फ्यूचर और ज्यादा ब्राइट हो सकता है—इस में मुझे शक नहीं है।

मैंने कहा था कि मैं इस डिबेट में दिल्ली की बाबत नहीं कहूंगा। लेकिन वाजपेयी

जी की पार्टी ने अभी हाल में कुछ मांगें रखी हैं कि जो री-सेटिलमेंट कालोनीज हैं उनके लोगों को मालिकाना अधिकार दिए जायें। उनको मालूम होगा—मालिकाना अधिकार तो श्रीमती इन्दिरा गांधी उनको 1977 में दे चुकी थीं, हमारी सरकार ने वे अधिकार दे दिए थे, लेकिन जब इनकी गवर्मेंट आई तो वह किताब बन्द कर दी गई। मैं खुद एक डेलीगेशन लेकर मोरारजी भाई से मिला था। उन्होंने कहा—नो, नो, मिस्टर भगत, नो, ये बेच जायेंगे। लेकिन हमने वे अधिकार दिए और अमल भी शुरू कर दिया, जब कि ये इस किस्म की मांग कर रहे हैं। 14 लाख लोगों को, चाहे 25 गज सही, इन्दिरा गांधी ने उनको मालिक बना दिया। जिस समय हम हारे थे, वाजपेयी जी का भाषण रामलीला मैदान में हुआ था, उस चुनाव में भी हम री-सेटिलमेंट कालोनीज में एक-एक पोलिंग स्टेशन से जीत कर आये थे—यह बात मैं 1977 की कह रहा हूँ और अब फिर चुनाव होने वाले हैं, उसमें भी हम इनको देख लेंगे।

इनकी पार्टी ने उस वक्त कहा था कि हम सेल्स टैक्स हटा देंगे। इन्होंने वायदा किया था लेकिन हमने कहा था कि हम एग्जामिन करेंगे। हमारा प्रामिज अन डाइ-ल्यूटेड नहीं था, लेकिन इनका प्रामिज अन-डाइल्यूटेड था ये कुछ नहीं कर सके, जब कि हमारी सरकार ने तय किया कि 5 चीजों पर से सेल्स टैक्स प्रिंसिपली हटा कर एक्साइज ड्यूटी में बदल दिया जाए, लेकिन इन्होंने अपने वायदे को एक इंच भी पूरा नहीं किया। इतना ही नहीं, हमने सुखाड़िया जी की चेयरमैनशिप में इस चीज पर गौर करने के लिए एक कमेटी बनाई थी, हालांकि वह अब नहीं रहे। मेरे कहने का मतलब यह है कि इनकी कहनी और कथनी में फर्क है। आज पोलिटिक्स में डुप्लीसिटी नहीं चलेगी।

इन शब्दों के साथ राष्ट्रपति जी के भाषण का समर्थन करता हूँ।

MR. CHAIRMAN : Motion moved :

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th February 1982.”

Hon. Members present in the House, whose amendments to the Motion of Thanks have been circulated, may, if they desire to move their amendments, send slips to the Table upto 6 p. m. to-day indicating the serial numbers of the amendments they would like to move. Those amendments only will be treated as moved.

A list showing the serial numbers of amendments treated as moved will be put up on the Notice Board shortly. In case any Member finds any discrepancy in the list, he may kindly bring it to the notice of the Officer at the Table without delay.

SHRI RAM JETHAMALANI (Bombay North West) : Mr. Chairman, Sir, the ruling party could not have fielded two better speakers in support of the Motion of Thanks to the President. Prof. Ranga himself claimed that he had been very eloquent once upon a time, and he has moved millions. I would straightway concede that claim of his; whether he moved millions or not, certainly, he moved me. And I think I should pay the same compliment to Mr. Bhagat.

Today, I will not concentrate upon the debatable and controversial parts

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of their speeches. I will first concentrate on the elements of statesmanship which both of them have displayed. I am very glad that both of them made an appeal that a time has come for building bridges of friendship and understanding, between the ruling party on the one side, and the Opposition groups on the other. And Prof. Ranga made a very passionate appeal for cooperation with the Government. I shall deal with this first. On behalf of my party, on behalf of myself and perhaps on behalf of all sensible and honest people in this country, I am willing to say that the Prime Minister and her Government deserve cooperation.

We know that the problem of the country are colossal; we know that the industry which she puts in for the solution of those problems is boundless; we also know that her fatigue is almost unbearable. We sympathise with all that. But I hope in the same spirit in which we are willing to offer cooperation my two distinguished friends will listen to the conditions; and once those conditions are satisfied, they should have no doubt whatsoever that the cooperation shall be sincere, unconditional and almost embarrassing to them.

We are worried about a few problems in this country; and unless those problems are solved in a manner in which all decent people want those problems to be solved, I think the offer of the cooperation and the demand of cooperation are a bit unreal. First of all, for the last two years, almost ever since this Government has come into power, there have been insidious threats to the constitution of this country to its freedom and democracy, to the basic features of India's political system. The first condition which I wish to put as a condition of our sincere cooperation is that the Government must remove doubts, put an end to all ambiguities. This

controversy which is being sedulously sustained, nurtured, instigated, discussed the Presidential form of Government versus the Parliamentary form of Government, the Kashevanand Bharati Judgment of the Supreme Court, that the Constituent Assembly or the Parliament of India has the power to alter the basic features of India's Constitution—all this must be made a matter of the past. Tell us forthrightly and honestly that you will live by the Parliamentary form of Government and you will live by the Constitution with its present basic feature; and the first condition of cooperation would have been satisfied. The basic feature of India's Constitution is the supremacy of the judiciary. A lot has been done to denigrate the judiciary; a lot has been done to interfere with its independence and integrity. The moment you ask for our cooperation, we tell you please restore the tradition of the past in the matter of judicial appointments and transfer of judges. After all it is your party Government, through its Law Minister, in 1962-63, on the Floor of this House, had said that no judge shall be appointed unless he is found satisfactory by the judiciary and no judge shall ever be transferred against his wishes. You might have succeeded in a litigation in the Supreme Court on the letter of the Constitution, but the spirit of the Constitution has been killed. Restore the spirit and tell us that you have no intention to interfere with the character of the judiciary and that you want honest and upright judges in this country; and we shall extend to you the cooperation you want.

Now the third condition. There are insidious attacks upon the system of the Press. Only the other day, the Prime Minister made a statement that the Press in this country is functioning as the opposition of this country. If I am proud of the press of this Country, I am proud of it because it can stand up to the insolence of power it can stand up

to the corruption of power and is able to speak its mind and call spade a spade. This is of course, not even true of the entire Press, but there is at least the valient section of the Press which is carrying on its duty; and it shall be a very sad day for democracy in this country if the Press stopped being the opposition, and the Prime Minister should back the Press for being the opposition and not criticise and attack the Press precisely for that activity which makes the Press something terribly precious to us.

The fourth condition is : please stop the regime of sycophancy in this country. Democracy means the equality of all. The Prime Minister and the lowest in the country are all equals. Stop this personality cult which is being sedulously nurtured, fostered and maintained.

If I were the Prime Minister of this country and if one of my Chief Ministers said that the Prime Minister is a God, I will have that Chief Minister dismissed, precisely for making that stupid statement. But when the Chief Minister of Maharashtra, the new find of the ruling Party only the other day said that the Prime Minister is the Goddess, the Goddess at least should have protested against it and snubbed her Chief Minister. This personality cult must go and if the Prime Minister today finds the problems of the country insoluble it is because she has inculcated the personality cult; it is because she has dwarfed the personality of all those who should help and assist her. In country where the ruling Party still accepts the thesis that the Prime Minister and the nation are indistinguishable, democracy cannot work at all. Democracy means the form of government in which the greatest good of the greatest number is vigorously and honestly pursued. If there is a ruling Party which believes that the grea-

test number is number one and the number one is the Prime Minister of the country, democracy will never flourish in this country. Please stop this cult and you will have our cooperation.

And, lastly, when you want the Opposition's cooperation you surely do not want our cooperation in maintaining the cesspools of corruption that have infested the body politic. Only the other day on the floor of this House I talked about the corruption of a Chief Minister, and I was nearly assaulted on the floor of this House—not that I mind being assaulted by my Hon. friends on the other side because after all they have also to satisfy the cravings of their inner self—but if the Opposition has any meaningful role to play and you want the cooperation of the Opposition surely, you should listen to the voice of sanity and reason which comes from the Opposition and not call them names and certainly not assault them and make a mockery of the democratic system. We are prepared to offer our friendly cooperation. Prof. Ranga will be delighted to know—because he is one of those that when I have something very strong in my mind, about which I feel very strongly to express it to somebody on the Treasury Benches,—I find him out and open my innermost heart to him. I hope this does not embarrass him I am not letting out a secret; Only the other day I wrote to the Prime Minister, a personal letter. I wrote a letter because I was full with a feeling of anguish. My friends opposite will ridicule the moment I say that I had a feeling of anguish. I wrote to her to remind her of that fateful day when her distinguished father died. We had differences of opinion with her father—at least I had some personally because there were some aspects of his political life which I did not approve of. When he died there was not one member of my family, young or old, who for 48 hours did not take any food or

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water because we felt that our father had died! And I wrote to her, "why do you not please establish that kind of relationship of affection and understanding with the Opposition?" Our differences—political differences—will always be there in democracy but I wrote to her to see that these differences of a democracy do not disturb our friendship and affection. It is matter of regret that she refused even to acknowledge that letter! And our Professor Ranga when he talks in public about co-operation, I some times feel that it is all a myth—but because I have to much respect for Professor Ranga to think like that—a suspicion is inevitable. We offer co-operation to the Prime Minister but the Prime Minister is not willing to meet us. I wrote to her about Mr. Antulay, and asked her to call me. I wrote to her at a time when the storm had not broken out. But she refused even to meet me. She refused to meet me because when she meets me face to face in my eyes she will find the mirror in which she will discover her unflattering picture, and that is a risk which she will not take, because our co-operation will not be the co-operation of sycophants, it will not be the cooperation of flatterers. We will tell her the plain truth and how honestly and how competently to solve the problems in the country.

Having dealt with this, let me deal with the President's Address. I am unable to support the motion of thanks to the President. If it was a motion of sympathy for the President, I would support it, because it must have been a very agonising task...

18 hrs.

MR. CHAIRMAN : I would like to know how long you will take to conclude your speech.

SHRI RAM JETHMALANI : As long as you can allow, about 10 to 15 minutes. I do not want to

say so many harsh things today because Mr. Ranga and Mr. Bhagat have queered the pitch. I said the President needs to be sympathised with. We know that after all, these are not the personal views of the President. He has to go through this anguish as a sort of an occupational hazard. I can summarise my criticism of this document. This document uses lies for the past, it uses deception for the future and for the present, it maintains a studied and criminal silence. This is the summary of my criticism, which I wish now to elaborate.

The President in his speech, in the last paragraph, has talked of something which perhaps is truth. He says :

"Fortunately, we are a nation imbued with a sense of purpose. Our people have also shown commendable capacity to rally together in moments of challenge."

If this nation did not have an original purpose, an original impulse, which those great galaxy of statesmen those honest founding fathers of the Indian Republic, set forth, this nation would have perished long ago. But it is depressing that somewhere along the course of the last thirty years, that national purpose has somehow been lost. I do not perceive that national purpose any longer, because I find that the national purpose has got substituted by the personal, party, political and dynastic purposes of some individuals and groups in this country. That is what has got to be rid of: One is almost reminded of what Bhagavat Gita says :

"When man ponders over the objects of sense, there grows attraction. From attraction grows desire. Desire flames to fierce passion. Passion breeds recklessness, till the memory, all betrayed lets noble purpose go and saps the mind, till man, mind and purpose are all undone."

Man, mind and purpose are all undone in this country, because the ruling party, Prof. Ranga, Mr Bhagat and this miserable document do not take note of that canker of corruption which has overtaken this country from the highest to the lowest level. In view of at least the recent disclosures all over the country—disclosures not made by the BJP or Janata Party or Communist Party, but disclosures emanating from honest and dissident groups within their own ranks—I would have expected that the President's document would have at least made some mention of that corruption and would have told the nation how this canker of corruption is going to be removed from our body politic. Mr. Bhagat, like Alice in wonderland, said: "Look at the figures. The figures show tremendous production. Energy is growing. Petroleum products are growing. Agriculture is growing." And yet, he says things have not reached the poor. Why can't he draw the common sense conclusion? The common sense conclusion is that between the poor and those who produce this kind of wealth, there is something midway between the two and that is the wall of corruption which swallows up everything that grows in this country and which does not, therefore, reach the final destination for which it is meant. You do not have to be an economist to understand one simple truth. The simple truth is that the price of corruption must inevitably be added to the price of commodities. However much you produce, ultimately corruption will have to be paid for somewhere. If the factory owners in Maharashtra who produce sugar went and contributed lakhs and crores into Mr. Antulay's funds, the money did not come from the co-operatives of their rich directors.

Ultimately, it was added to the price of sugarcane. It was ultimately added to the price of sugar. However much sugar you produce

in this country, sugar cannot sell at a loss. The loss must be absorbed. The loss can only be absorbed by increasing the price because Mr. Antulay's funds have had to be built up with money. So corruption is the major problem. It is a depressing sight that the Government does not wish to deal with the major disease of this country. And everything else falls into insignificance when you compare it with that major disease of ours.

There is a reference made to law and order in the Address. And, Sir, I want the House to know how Paragraph 21 of this Address is one of the unfairest, one of the meanest things that could ever be said because you will not solve the problem of law and order if this is your diagnosis. Says the President :

"I now turn to some problems concerning law and order. There cannot be forward movement without the assurance that national energies are not frittered away on agitations engineered by sectional interests."

If the diagnosis of the present decline of law and order in this country is that the decline is solely due to agitations which are being carried on by opposition and dissident groups which do not like the policies and conduct of the Government, you will never solve the problem of law and order. You must come to grips with it. You must take the bull by the horns. The only way you can take the bull by the horns is to dissolve the unholy matrimony that exists between dacoits and politicians, between smugglers and politicians and between black-marketeers and politicians. That has to be dissolved first. I have no time to go into the evidence which the vigilant press of this country is presenting. (*Interruptions*) Day after day the vigilant press unearths scandals and those scandals

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show that political power in this country is aligned with this kind of corrupt elements in the society. And to summarise my comments on this aspect of the President's Address: criminals have become the enforcers of law and order and enforcers of law and order have become criminals. Unless you change this depressing spectacle in this country, you are not going to solve the problem of law and order in this country at all.

There is a mention made to Assam. The Assam problem which has been festering like a sore for the last two years, is being treated like a Small Causes Court suit in which case the case is heard for 15 minutes and then it is adjourned for three months. Those boys turn up here from Gauhati all the way and here because somebody has got some stomochache, somebody has got some headache or somebody has not turned up, it is adjourned for another three months or they will say, we will meet again next month. This is the manner in which national problems are solved. It is a problem of the integrity of our country. It is a problem which is as serious as the problem which faced the country in 1947 and before. Because if the genuine and legitimate rights of the people of Assam are trampled upon by lawless elements, surely, they might have to do a little bit of re-thinking. And I have no doubt that that sub-stratum, that hard sub-stratum of re-thinking is going on and it will affect the integrity and the unity of this country. The problem in Assam cannot be solved unless and until you take the opposition's advice. The opposition's advice to you is that the problem of Assam is the problem of the law and the Constitution on the one side and on the other, those who break, have broken and continue to break Indian laws and destroy the Indian Constitution. If for your own political purposes, you convert the simple problem of law versus lawlessness into a problem of Hindu versus

Muslims, into a problem of Assamese versus Bengalis, how are you ever going to find a prescription for this disease when your diagnosis is so hopelessly wrong? If you want our co-operation, first of all, make up your mind that these gentlemen who come from Assam to talk to you, are patriots and that they have made you alive to your responsibilities. Even the other day, I heard that Sardar Zail Singh in his bounty has now agreed to seal the borders. This is evidence of criminality. This is the confession of criminality and criminal neglect. For the last 30 years, you have refused to seal the borders of our country. Now because these young men pointed it out to you, our Home Minister says that yes, we are going to seal the border. I am entitled to ask you as to what were you doing for the last 30 years.

What has happened to your patriotism? All the time you were engaged in the process of increasing your vote banks. The vote banks you did increase, but Assam and the country you effectively damaged for all time. Now you have to make some amends, and the amends are not going to be made by these dilatory proceedings in which you continue to call names; and since you cannot solve the problem, you call the opposition so that you can share the blame. We are willing to share the blame, but act with fairness and honesty, and listen to the advice which we have given to you.

How do we believe in the democratic credentials of this Government? How do we accept the democratic pretensions of this Government when all over the country, at least in five States, democracy is languishing, there is no democratic form of Government? In Kerala, on the one side, we see the amazing spectacle, the humiliating spectacle, the ridiculous spectacle of the Speaker having to vote 7 times to save the Government. How does it stink in the nostrils of the Congressmen

who talk of the great Mahatma Gandhi and Jawaharlal Nehru. Would Jawaharlal Nehru or Mahatma Gandhi have tolerated that Speaker for a moment? Why don't you end this? These are ugly spots on our body politic; put an end to them. //

My party is not a great lover of my friends, the Communists. We have serious differences with them. But when the question of principle arises, when the question of Siddhant arises, we shall be even with them. Because, in West Bengal today elections are being postponed for reasons which are legally and constitutionally untenable, and they are politically immoral. I am sorry to say that. I do not wish to dilate upon that, because the matter is *sub judice* before the Calcutta High Court and today it was being argued in the Supreme Court. I do not, therefore, wish to comment upon the merits of it, but on the political aspect of it. I am convinced that the game of the ruling party is not to face the electorate in Bengal, and by hook or crook you wish to avoid facing the electorate.

The same is the position in Assam, the same practically is the position in Haryana, where you have had a Government of defectors for a long long time. Why don't you put an end to this sorry spectacle, this ugly state of affairs? Go to the people. The people will like you, if you are a 'goddess'; every Chief Minister says you are a goddess. If you are a Goddess, the people will vote you back into power. If not, what does it matter if 5 or 6 States in a federal policy are ruled by another party?

Lastly, there is reference in paragraph 23 to the international situation having deteriorated. It says that the military "presences" around us has increased. Obviously, they have increased during the last two years. What is the honest perception of this increase of military

presence? The honest perception is that the Russian forces, in a big way, have invaded and occupied Afghanistan; a non-aligned Asian Muslim country has been subjugated by the Soviets, that is the sordid fact of contemporary history. Why does not Mrs. Gandhi look truth in the face, summon the spiritual courage of Mahatma Gandhi and Jawaharlal Nehru, her distinguished father, and call a spade a spade, and tell the Russians you shall have to go? Why not the President, in paragraph 23, say that it is the Russian forces which have invaded Afghanistan, and it is their forces in Afghanistan which constitute a new element in the neighbouring military situation? So long as this great country does not have the spiritual strength to call a spade a spade and speak the truth, I am afraid I cannot accept the claim of Prof. Ranga and Shri Bhagat that today we are listened to with great respect outside the country. Outside the country also there are sycophants, and some of those sycophants have their own purposes, base and sordid purposes, to serve. If you think that a little word of praise from them becomes a matter which is quotable for all times, and it is sufficient certificate and evidence of your good conduct, you are welcome to do it, but that in not the way you will get the co-operation of the opposition.

We are not unmindful of the necessity of Soviet friendship; we are not unmindful of it at all. We are not even ungrateful of the Soviet assistance in the past. But that does not mean that our soul and our conscience must be mortgaged or purchased. We shall stand by the principle of genuine non-alignment, and genuine non-alignment means calling a spade a spade and speaking the truth *ad hoc*, every time that truth is called for, whatever be the political consequences which might ensue by speaking the truth on a particular occasion. Merely because the Russians helped us way back in 1948,

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it does not mean that all the time we have to mortgage our souls to them and we shall continue to condone and acquiesce in, and even find false excuses, for acts of aggression which they commit, and we will go on abusing the Americans by the old slang which we have learnt to use, and which we are unable to control.

Sir, that is exactly why I am unable to support this Motion of Thanks to the President. I have said that if anybody needs to be thanked it is God Almighty that this nation has survived and that President has survived after reading this document in public.

SHRI FRANK ANTHONY (Nominated—Anglo Indians): I beg to move:

That at the end of the motion, the following be added namely:—

“but regret there is no mention in the Address of the nationally urgent need for reorganising but not fracturing the Supreme Court of India.” (1)

SHRI CHITTA BASU (Barasat): I beg to move:

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not correctly reflect the realities of the socio-economic life of the broad masses of the nation and does not shell out the time-bound action programmes to halt the growing drift towards an all-out crisis, political, economic and social.” (2)

SHRIMATI GEETA MUKHERJEE (Banskura): I beg to move:

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not warn the Government against its

illusion about the EEC nor does it promise that proper vigilance would be exercised so that India does not succumb to the baits of the EEC.” (42)

That at the end of the motion, the following be added, namely:—

“but regret that while our trade deficits are mounting, the Address does not propose any measure to meet the situation or even to prevent the dissipation of our foreign exchange reserves.” (43)

That at the end of the motion, the following be added namely:—

“but regret that the Address does not take timely note of the situation resulting from the Japan's expansionist economic policies which is aimed at capturing markets in our region to the detriment of the trade relations and economic development of the developing countries of the region including India.” (44)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not show any concern that despite tall talks about 'socialism' the concentration of wealth and economic power in the hand of few continues to grow, menacing democracy and the working of its institutions in the country and eroding all moral public standards.” (45)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not see the urgency of drastic curbs in profits by the monopolists including foreign monopolists in our country but on the contrary, prefers to encourage their profit hunt.” (46)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not see the need for resource mobi-

lisation by adequately tapping the monopolists and the rich who are in a position to pay for the development of the country and who have massed enormous wealth in various forms." (47)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not even take note of the jubilation among the monopolists and other big business circles at the existing policies of the Government concerning big business nor does it draw any lesson from this fact to devise remedial measures in the interest of national economy". (48)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take note of the planned and systematic sabotage of the national economy by the monopolists and other vested interests in pursuance of their narrow selfish interest." (49)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not show any realisation that the economic growth with social justice' is impossible unless drastic measures are taken against monopoly capital and similar other vested interests and for bringing about radical structural changes including thorough going radical agrarian reforms". (50)

That at the end of the motion, the following be added namely:—

"but regret that the Address does not take note of the fact that as a result of the business malpractices of the monopolists even the small and medium industry in the private sector are put to great difficulty". (51)

That at the end of the motion, the following be added namely:—

"but regret that the Address does not show any sign of alarm at the deepening liaison between the big business circles and the corridors of powers, one offshoot of which is rampant corruption in high places". (52)

That at the end of the motion, the following be added, namely:—

"but regret that the Address overlooks the disturbing reports and serious allegations about kick-back deals between big business circles and those in positions of power and authority". (53)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not welcome the fact that all the Opposition parties in the country have come out strongly against the moves to replace the present Parliamentary-Cabinet system by the Presidential form of Government, while the need of the hour is to further strengthen and also to renovate the existing system by electoral reforms and other measures with a view to bringing it closer to the requirements of democracy and to the aspirations of the toiling people". (54)

That at the end of the motion, the following be added namely:—

"but regret that the Address does not warn against the attempts to denigrate the Parliamentary democracy to cover up the failures of the rulers to function the system in a democratic way or to implement faithfully even the Directive Principles of the Constitution on the socio-economic questions". (55)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take the lesson from the contemporary history that the bourgeoisie

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rulers' failure to function democracy and to respond to the democratic urges of the masses often lead them to turn against Parliamentary democracy and to go in for an authoritarian rule under the cover of the Presidential form of Government".(56)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not feel concerned at the anti-working class policy of the Government marked by attacks on the trade union rights and otherwise also by repressive measures".(57)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take note of the wide-spread discontent among the public sector employees all over the country account of the Government's refusal to implement the agreements which had been signed earlier".(58)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not show any awareness of the fact that industrial relations in the country cannot be maintained on the even keel unless the Government respects the trade union rights and the right of collective bargaining by the workers".(59)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take note of the fact that there is chaos and confusion in the academic world because the Government has no clear cut democratic education policy".(60)

That at the end of the motion, the following be added, namely:—

"but regret that despite high-sounding talks about the protection of the

honour of the women, the Address does not propose any effective steps to protect women from atrocities and rape by the criminal, anti-social elements and even by the police". (61)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take due note of the growing expansion of the Diego Garcia US military base and the arms build up there including nuclear arms". (62)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not warn against the machinations of imperialists and their allies to harp on the theme of the so called "super power rivalry" and "super power power bids" for spheres of influence in order to cover up the aggressive moves of US-China axis". (63)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not give any rousing call to the nation against the machinations of the aggressive US imperialists and their Chinese and other collaborators who threaten the security of our country". (64)

That at the end of the motion, the following be added namely:—

"but regret that the Address does not indicate any correct policy towards the countries of the ASEAN which are being more and more involved with the intrigues and machination of imperialism and hegemonism of the US-China axis".(65)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not name the US imperialists as the main culprits in escalating threat

against the security and independence of our country by its military build up not only in Diego Garcia but also in the other parts of the region.”(66)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not outline concrete steps and initiatives the Government of India should take in implementing the decision of the non-aligned movement for establishing a new international economic order, nor does it indicated that fight against neo-colonialism will be intensified within our country through correct steps to curb and eliminate exploitation of the multinationals in particular.”(67)

That at the end of the motion, the following be added namely:—

“but regret that the Address does not show any awareness of the fact that in the recent months a large number of Afghans who are hostile to the Democratic Republic of Afghanistan have infiltrated in our country to carry on subversive propangada against the DRA.” (68)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not stress the urgency and importance of strengthening the anti-imperialist content of India's foreign policy.”(69)

That at the end of the motion, the following be added namely:—

“but regret that the Address does not stress that the stability the nation needs today is to be achieved by improving the living conditions of the people and by inspiring their willing cooperation in all fields of national activity-political, economic and social.” (70)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not express its alarm at the phenomenal growth of money power invading different walks of public life.” (71)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not see the need for the review of the Centre-State relations with a view to giving wider powers of the States and providing them with greater financial assistance.” (72)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take note that Planning in India can no longer be a success or achieve desired objectives unless there is a radical orientation in the socio-economic approach to the planning.” (73)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not show any awareness that the monopolists and multinationals are the avowed enemies of planning”. (74)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not promise the abolition of contract system in jobs in industries.” (75)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not give stern warning against the use of NSA and ESMA against trade union movement and the political opponents or otherwise for suppressing the democratic struggles of the working people.” (76)

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That at the end of the motion, the following be added, namely:—

“but regret that the Address does not give any assurance that the lock-outs, closures and lay-offs would be banned and the workers rights would be protected against such anti-workers steps.” (77)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not show proper awareness of the power-crisis in the country, nor does it indicate the adoption of a correct, integrated energy policy.”(78)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take into account the difficulties and sufferings of the handloom weavers and other artisans, nor does it propose any measure to mitigate or solve their problems.”(79)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not give any assurance that the recommendations of the Gujral Committee on the status of Urdu language would be forthwith implemented.”(80)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take note of the strong protests from the different sections of the public in the country, not to speak of the opposition parties, against the partisan manner in which the official mass media AIR-TV are being run”.(81)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take note of the fact that the struggle of the working class and

other democratic sections of the toiling masses are planfully played down by the official mass media as if all this has no news value”. (82)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take note of the official media boosting out of all proportions the Government statements and other propaganda while neglecting to educate and inspire the people in the ideas of secularism and democracy and in the struggle against communal and disruptive trends.”(83)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not see the necessity of giving the National Development Council a statutory status and make its work accountable to Parliament.”(84)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not show concern at the disturbing growth of communal propaganda and activity nor does it propose any effective curbs on them.”(85)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not see the necessity of sharing the corporation tax, customs and export duties with the States.”(86)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not stress that the anti-imperialists content of the non-aligned movement has to be constantly reinforced for the sake of its principles and future as for the cause of peace, independence and international security.”(87)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take due note of the US tactics of pressure against India over the supply of the enriched uranium for the Tarapur Plant and also the officially inspired press campaign.” (88)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take into account the serious situation which has arisen due to sharp and continuous rise in prices of edible oils, nor does propose any step to face it.” (89)

That at the end of the motion, the following be added, namely:—

“but regret that the Address opens with the gushing claims of achievements of the Government seeking to conceal the Government's failure as if some statistical jugglery can distort the sombre reality.” (90)

That at the end of the motion, the following be added, namely:—

“but regret that the Address is a classic exercise in smug complacency where it should have been a frank and honest attempt of self-criticism in order to understand where the Government had failed and how the corrections could be found.” (91)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take a serious view of the fact that the CIA and other imperialist agencies are active in our country with a view to encouraging the forces of reaction, disruption and disintegration.” (92)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not mention about the measures to solve the mounting illiteracy in the rural areas.” (93)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not mention about the selling of farmers' produce at distressing prices.” (94)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not mention about the growing regional imbalances and steps to correct them”. (95)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not mention about the mounting unemployment and under-employment in the country”. (96)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not mention about the programme for implementation of laws, providing, minimum wages to the agricultural workers for raising the standard of their living and formulation of uniform laws for the entire country.” (97)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not mention about the mounting unemployment in the country and measures to eradicate the same and giving unemployed allowance to the educated unemployed.” (98)

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That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take note of the hardships suffered by Indian in Gulf countries, Sri Lanka, United Kingdom etc.”(99)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take note of the unfriendly act of the United States of America in granting asylum to Khalistan movement leaders ignoring the protest of the Government of India.” (100)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take note of the inordinate delay due to corrupt practices in the installation of platforms in Bombay High resulting in heavy loss of the production of oil.” (101)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take note of the threat to life and safety of the people due to an unholy combination of the police, the anti-social elements and some political figures in authority.” (102)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take note of the failure of the Government to unearth black money.” (103)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take note of the failure to check import of goods such as ball-bearing from countries like Japan and South Korea leading to crisis in the indigenous industries.” (104)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take note of the failure of the Government to take back all railway employees victimised for trade union activities.” (105)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take note of the mounting attack on workers and employees by recent impounding of D.A. leading to wage freeze policy.” (106)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not mention almost the total failure to implement the Delit-Cancellation and other anti-usury Acts, the Prohibition of Untouchability Act, the Dowry Prohibition Act and such other laws directed against social and economic oppression.” (107)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not mention about the large scale encroachment of community and other public land by the rural and urban rich”. (108)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take note of the acquisition of the sophisticated U.S. arms by the military rulers of Pakistan posing serious threat to the security and territorial integrity of India.” (109)

SHRI GADADHAR SAHA (Birbhum) : I beg to move :

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the role of US imperialism on the question of arms supplies to under-developed and developing countries”.(111)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the hand of the US imperialism to crush the democratic movements in various countries.” (112)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the enormous increase in US Defence Expenditure causing increased threat to the World peace.” (113)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the fighting people of Angola, Ethiopia, Mozambique and the People's Democratic Republic of Yemen.” (114)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the danger of war in place of detente and armament agreement which is the new feature of the situation arising out of the present crisis.” (115)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the massive anti-war rallies that have been held in a number of cities in Europe against the war-mongers.” (116)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the danger of nuclear war threatening humanity because of the policies pursued by the U.S. Imperialists.” (117)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the call for an urgent task of the working class and all progressive sections to combat nuclear war danger, expose and unmask the imperialists plans before the people to save the world from nuclear destruction.” (118)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the plans of the U.S. Imperialists for global domination using various agencies.” (119)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the direct instruction and incitement of the USA to Israel to carry on a raid against Iraq to destroy its nuclear reactor.” (120)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the background of the capitalist crisis and the capitalist path pursued by Third World countries as well as the exploitation of these countries by the imperialist powers leading to the aggravation of the contradictions between them.” (121)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention that the anti-imperialists forces are actively fighting the imperialists in El Salvador, Nicaragua, Zimbabwe, Namibia and Southern Africa.” (122)

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That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the fact that the inflationary spiral has been continuing without check for nearly a decade and has become a permanent feature of the Indian economy.”(123)

That at the end of the motion, the following be added namely:—

“but regret that in the Address there is no mention that the high prices imposed by oil monopolists, taking advantage of the price-increases made by the oil-producing countries have contributed further to the process of inflation.”(124)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the role of World Bank and the International Monetary Fund agencies who are instrumental in accounting the inflationary spiral, through their demands on the Indian Government to raise taxation levels, raise oil and fertiliser prices, and reduce people's consumption standards.”(125)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the burden of debt services despite rapid rise in export earnings and the enforced exports and dependence on Western countries leading to unparalleled loot of the country.”(126)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the interference of the World Bank and the International Monetary Fund in

India's economy which is becoming more pronounced and that the World Bank has been demanding abolition of food subsidies and pressing for reduction of the consumption standards of the people.”(127)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the fact that the World Bank has been pressing India that it should go for commercial borrowing for financing its Plans, abandoning the import substitution policy and follow an active export promotion policy—a policy to divert goods from the internal to the external market.”(128)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the growing attacks on the constitutional powers of the States and concentration of powers at the Centre.”(147)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the attack on the judiciary.”(148)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the real upliftment of Harijans and Scheduled Tribes.”(149)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the propagation of separatism in the Adivasi areas of the country.”(150)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the fact that the Adivasis are deprived of human existence, sold as bonded labourers, their young girls sold in the flesh market, and alienated from the rest of the country and the common democratic struggle as well as the Adivasi areas are proving ideal ground for some foreign Christian Missions to spread the message of separation from the country.”(151)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the mischief of Christian Missions in the North-Eastern Region resulting in secessionist feelings in the area.”(152)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the failure of the Government to fight and expose the machinations of foreign Christian Missions in the North-Eastern region.”(153)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the steps taken against the Islamic fundamentalism in the country which serves the interest of imperialism and international Muslim reaction.” (154)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the failure of the Government to fight against the Islamic fundamentalist appeal

which is directed towards creating a feeling of separatist nationhood among the Muslims to undermine national unity.”(155)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the fact that the Government is afraid to fight the separatist and anti-Indian-Unity propaganda because it does not want to offend the reactionary rulers of certain oil-producing countries.”(156)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the problems of minorities.”(157)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the complicity of foreign hand towards the hijacking of an Indian Plane to Pakistan.”(158)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the involvement of foreign hand for raising the slogans of Khalistan.”(159)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the fact that the Indian women are victims of an obscurantist semi-feudal outlook and, despite the equality of sexes proclaimed in the Constitution, are denied equal treatment, including equal wages.”(160)

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That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the increased number of rape and molestation of women.”(161)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the severe attacks on Harijans, tribals in the country-side and utter failure of the Administration to prevent such atrocities.”(162)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the failure of the Government for nationalising foreign banks, monopoly houses and branches of multinationals.”(163)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the sale of all essential commodities such as foodgrains, edible oil, cloth, sugar etc., at subsidised prices through a network of shops in public distribution system under the control and supervision of popular committees by ensuring adequate and uninterrupted supply of these commodities.”(164)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the importance of real federal character of our country.”(165)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the wage policy towards granting a living wage to the workers.”(166)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the factors which precipitate fall in the prices of agricultural commodities leading to the ruination of the peasantry.”(167)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the failure of the Government to consider the ways and means to check the ravages caused by repeated floods.”(168)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the fresh constitutional provisions to expand the powers of the States and guarantee their autonomy.”(169)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention to bring forward a Bill to delete article 356-360 of the Constitution.”(170)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the inclusion of the right to work as a fundamental right in the Constitution.”(171)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the anti- eviction measures, guaranteed fair prices for peasants' produce ; supply of cheap credit and subsidised inputs to the mass of the peasantry.”(172)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the planned and independent development of the national economy free from foreign influence.”(173)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the increased role for the public sector.”(174)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the just and equitable incomes and wages policy based on provision of minimum conditions like need-based income to the mass of people and reduction of the monstrous disparity in the incomes of the big capitalists and landlords and the mass of people.”(175)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the steps against inflation, deficit financing and heavy taxation and high prices, for drastic reduction of prices of necessaries and their guaranteed distribution, nationalisation of the wholesale trade in necessaries.”(176)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the pensions for aged agricultural workers.”(177)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the allotment of free house-sites for the agri-

cultural labourers and poor peasants and the semi-proletariat and liberal provision for cheap credit and consumption loans.”(178)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the adequate educational facilities for peasant masses.”(179)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about a massive plan for full employment to the rural unemployed and unemployment relief.”(180)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the need-based minimum wage for the working class.”(181)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the steps taken against wage-freeze lock-outs, lay-offs and closure of mills.”(182)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the taking over all closed mills and concerns.”(183)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the steps taken for full trade union rights, for full democratic rights to Central and State Governments employees and

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abolition of the police verification systems."(184)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the steps against all anti-working class legislation."(185)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the steps against the introduction of automation and other measures aggravating unemployment".(186)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the immediate introduction of free education upto the secondary stage in all States."(187)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the provision of hostel facilities and full scholarships for all needy students."(188)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the special attention to the requirements of Scheduled Tribe and Scheduled Caste students."(189)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the right of students to be represented in academic bodies for thorough-going reforms."(190)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the need for radical changes in Education making it democratic secular and scientific."(191)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the drastic steps against those who indulge in outrages against the Scheduled Castes and Tribes."(192)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the immediate steps to put an end to the economic and social oppression of Scheduled Castes and Scheduled Tribes people by landlords, contractors, and restoration of lands seized by them."(193)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the reservation of jobs and special facilities in matters of education and economic advance for Scheduled Castes and Scheduled Tribes."(194)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about safeguarding the rights of Muslim minorities against any discrimination in employment in Government services and in educational institutions and against Urdu".(195)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the equal

wage, status and opportunities for women."(196)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the need to declare the areas where there is a preponderance of tribal population as Scheduled areas and there should be constitutional provision for conferring regional autonomy in such compact tribal areas so that there may be regional Governments within the States concerned to look after the economic, political, cultural and linguistic development of the Adivasis and full economic assistance be provided for removing their backwardness."(197)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the inclusion of Nepali, Maithili, Manipuri and Dogri languages in the Eighth Schedule to the Constitution."(198)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the full support to the freedom struggle of the Namibian and other African people against imperialism, apartheid and racial domination."(199)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the right to exercise franchise on attaining 18 years of the age as fundamental right of the people of India."(200)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the right

to bear small arms as fundamental right of the citizens."(201)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the constitutional amendments for equal representation to all States and Union Territories having a population of over three million, 26 each, and for all those States and territories having less, 4 each."(202)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the abolition of casual system of employment and guarantee of employment to Indian seamen throughout the year."(203)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the failure of the Government to take stringent measures against black-marketeers, hoarders, smugglers and speculators."(204)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the rectification of cost of living indices."(205)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the need to reduce work load and duty hours of railway employees."(206)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the refusal

[Shri Gadadhar Saha]

of the Government to revise wages of Central Government employees for the past seven years resulting in decline of the real wages of the employees by 7 to 37 per cent during the last eight years."(207)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the failure of the Government implement the recommendations of the Third Pay Commission for wage revision after the Consumer Price Index crossed the 272 mark."(208)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the recognition of trade unions through secret ballot."(209)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the series of railway accidents and loss of thousands of, lives."(210)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the failure of the Government to implement fully the Directive Principles of the Constitution of India."(211)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the woeful lack of medical facilities and the primary health centres in the vast majority of the villages in the country."(212)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the abolition of bonded labour in the country."(213)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the abolition of contract labour system in the country."(214)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the failure of the Government to improve sport standards in the country."(215)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the nationalisation of drug industry in the country."(216)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about a firm schedule of holding long over due elections to the Delhi Metropolitan Council." (217)

SHRI SUNIL MAJRA (Calcutta North-East): I beg to move:

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the conditions of the I.M.F. loan of Rs. 5,200 crores."(129)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the fact that the I.M.F. package also demands a say in the Government of India's budget taxation proposals and control over the balance of payments position.” (130)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the continuous defying of Government directives regarding dilution of equity by the drug and other multinationals.” (131)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the failure to undertake radical land reforms and distribute land to the tiller.” (132)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the exploitation of agricultural workers and the absence of any genuine legislation to protect their wage standards.” (133)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the remunerative prices to the peasants.” (134)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the enactment of genuine legislation to protect the wage standards of artisans and wage-earners.” (135)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the percentage of people below the poverty line.” (136)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the process of mass eviction from land.” (137)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the growing collapse of houses in urban and rural areas.” (138)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the magnitude of slum population.” (139)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the Government's decision to impound arrears of the Central Government employees' dues of D.A., — a move for wage freeze and reintroduction of the Compulsory Deposit Scheme of the Emergency days.” (140)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the concentration of land in the hands of a few.” (141)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the fact

[Shri Sunil Maitra]

that the mounting prices inflict intense suffering on all sections of the people particularly the workers in unorganised industries, the agricultural workers and peasants."(142)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the strengthening of the Indo-Soviet Treaty of Friendship and Cooperation which is a big lever to ward off imperialist military pressures and defeat aggression."(143)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the general breakdown of law and order situation in the country."(144)

That at the end of the motion, the following be added namely:—

"but regret that in the Address there is no mention about the attack on the freedom of the trade union movements and the right to organisation."(145)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about censoring of the mail of private citizens under an outdated British Act."(146)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the deteriorating law and order situation in the country."(725)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the Govern-

ment's unsympathetic attitude towards the press."(726)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address there is no mention about the fact that the chauvinistic appeal of certain extremist elements in terms of a Hindu nation may drive the Muslim mass into the Camp of the fundamentalists"(727)

SHRI BHOGENDRA JHA
(Madhubani): I beg to move:

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention the imperative necessary of maximum utilisation of hydro-electricity, particularly, from the Himalayan rivers like Kosi, Brahmaputra, Kamla, Bagmati and others."(218)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the implementation of the proposed multi-purpose dam over river Kosi at Barakhshetra capable of generating thirty-three lakhs Kws. of hydro-electricity, eliminating floods and drought from most parts of North Bihar, ensuring more than required water for Calcutta port during lean months and facilitating river, road and rail transport in North Bihar."(219)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the earliest completion of the Western Kosi, Gandak and Rajasthan Canal Projects at the earliest."(220)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not mention about the inclusion of Maithili, Santhali, Bhojpuri, Nepali and Manipuri languages in the Eighth Schedule to the Constitution.”(221)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take note of the corrupt practices indulged in by the people in high authorities in the distribution of controlled items like cement etc.” (278)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take note that the Foreign Exchange Regulation Act measures are not faithfully enforced and that they are being allowed to be defied by the multi-nationals.”(279)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take note of the fact that India's share in the total turnover of the world trade is declining along with that of many other developing countries as a result of the protectionist, discriminatory and other neo-colonialist policies pursued by the West notably the USA and the EEC.”(280)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take note of the steady concentration of power in the upper echelons of bureaucracy as a result of the mal functioning of the Government.”(281)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not counsel the Government that ins-

tead of sweepingly and indiscriminately decrying the opposition and accusing the opposition parties of non-cooperation the Government should spellout exactly on what issues such cooperation is expected by the Government”.(282)

SHRI GEORGE FERNANDES (Muzaffarpur) : I beg to move:

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not contain any reference to the strike by over 2,00,000 textile workers of Bombay.”(232)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not contain any concrete proposals to put an end to corruption in high places in the country.”(233)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not spell out any measures to put an end to the increasing number of railway accidents in the country.”(234)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not contain any reference to the Report of the Backward Classes Commission (Mandal Commission) and the implementation of its recommendations.”(235)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not express any sympathy with those killed in the so-called “encounters” in U. P. Bihar, Andhra Pradesh, Maharashtra, Tamilnadu and elsewhere.”(236)

[Shri George Fernandes]

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not contain any specific programme to deal with the problem of mounting unemployment in the country.” (237)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not mention about any specific programme to deal with the economic problems of North Bihar.” (238)

That at the end of the motion, the following be added, namely:—

“but regret that there is no mention in the Address of any concrete plan to prevent impoverishment of the rural people of the country.” (239)

That at the end of the motion, the following be added, namely:—

“but regret that there is no mention in the Address about the waste of a colossal amount of public money to stage the Asian Games in Delhi.” (240)

That at the end of the motion, the following be added, namely:—

“but regret that the Address fails to spell out my programme to hold the price line of essential commodities.” (241)

That at the end of the motion, the following be added, namely:—

“but regret that there is no mention in the Address of the need to settle the long pending demands of the railwaymen in regard to parity in wages and bonus.” (242)

That at the end of the motion, the following be added, namely:—

“but regret that there is no mention in the Address about reducing the age of voting to 18.” (243)

That at the end of the motion, the following be added, namely:—

“but regret that there is no mention in the Address to apply the U.G.C. pay scales to the non-teaching staff of the universities all over the country.” (244)

SHRI R. P. DAS (Krishnagar):
I beg to move;

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the failure to check falling moral standards in public life.” (245)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the failure to put curbs on consumption by the rich.” (246)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about the failure to better utilisation of installed capacity.” (247)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about failure to create such situation that could guarantee Nation's political stability.” (248)

That at the end of the motion, the following be added, namely:—

“but regret that in the Address there is no mention about failure

to curb the growing tendency to violence and the permissive attitude which had overtaken society." (249)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about failure to devote adequate attention to the conditions of the rural poor and the hardships of small farmers and agricultural labourers." (250)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the programme for provision of drinking water as well as rural health and education for all at a faster rate." (251)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the per capita availability of many essential articles which are far short of the goals set by the Government in the early years of planning." (252)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the large number of Bills passed by the West Bengal Assembly which are pending with the Central Government for Presidential assent since long." (253)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the failure of the Government to curb the activities of notorious bootleggers in the capital." (254)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the mining accidents resulting in death of several hundred mine workers." (255)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the failure of the Government to issue directions to State Governments to acquire surplus land in the country and distribute the land to the landless labourers." (256)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the increasing number of rail accidents in the country." (257)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about minimum wage to be introduced for working people." (258)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the threat being posed to the peace and security of the world by the U.S.A. due to its policy of heavy militarisation." (259)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the growing pressure from the multi-nationals for a free run of the underdeveloped countries so that neo-colonialism gets back what old colonisation lost." (260)

[Shri R. P. Das]

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the genuine help rendered by the Socialist countries.” (261)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention that the influx of petro-dollars from the oil-rich countries for investment in non-essential concerns.” (262)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the US Naval base in Diego Garcia in the Indian Ocean which is a constant threat to the security of the littoral States.” (263)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the rapidly deteriorating international situation and the danger of war due to imperialists in pursuance of their policy of arms build-up, stationing new and powerful nuclear missiles in Europe, policing of gulf area and the Indian Ocean with the expansion of existing bases like the nuclearised Diego Garcia and setting up of new bases.” (264)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about conversion of Diego Garcia into a nuclear arsenal by the United States of America and the resultant threat to peace and tranquillity in the littoral countries.” (265)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the arming of Pakistan with the lethal weapons by the United States of America and the resultant threat to the security of India.” (266)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about United States of America's intervention in the internal problems of Poland.” (267)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the continuing U.S. and Pakistan hostility and interference in the internal matters of Afganistan.” (268)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the US war cries and resultant danger to world peace and security.” (269)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about pitiable conditions of the Indians living in Sri Lanka.” (270)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about illegal annexation of Golan Heights in Syria by Israel and US support for that action.” (271)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the US admission of a separatist Sikh leader without passport.” (272)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the failure of the Government to nationalise all the foreign assets in our country.” (273)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the failure of the Government to nationalise the monopoly holding of our country.” (274)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the increasing impoverisation of the rural masses and the manifestation of their discontentment in the increasing struggles of the rural masses.” (275)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the need-based wage policy in India.” (276)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the land reforms as without radical land reforms in the interest of the peasants and agricultural labourers, the economy cannot be saved from its present stagnant position.” (277)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the mounting attack on the judiciary by the Executive to get the judiciary committed to the authoritarianism of the Executive thereby undermining the independence and impartiality of the judiciary.” (283)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the pro-people performance of the two State Governments of West Bengal and Tripura the conspiracy by the vested interest to oust these Governments taking recourse to undemocratic methods.” (284)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the curtailment of the State Government's powers by the Central Government.” (285)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about discriminatory attitude of the Centre in regard to the allocation of funds to the non-Cong (I) States.” (286)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the detention of the political parties, workers, trade union workers under the National Security Act.” (287)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the

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brutal and aggressive use of National Security Act to suppress popular and democratic movements." (288)

That at the end of the motion, the following be added, namely :—

"but regret that the Address fails to condemn surveillance of innocent citizens by the CBI/IB through tapping of telephones and censoring of their letters." (289)

That at the end of the motion, the following be added namely :—

"but regret that the Address failed to condemn the discriminatory attitude of the Government towards the people of West Bengal and Tripura so far as Central Services are concerned." (290)

That at the end of the motion, the following be added, namely :—

"but regret that the Address fails to mention about the encouragement to defection being practiced by the ruling party of the Centre both in Assam and Kerala." (291)

That at the end of the motion, the following be added, namely :—

"but regret that the Address fails to mention about the imposition of minority Governments both in Assam and Kerala." (292)

That at the end of the motion, the following be added, namely :—

"but regret that the Address fails to mention about the passing of the anti-working class Act namely the Essential Services Maintenance Act, disregarding public opinion from cross section of the people." (293)

That at the end of the motion, the following be added, namely :—

"but regret that the Address fails to mention about blatant misuse of

the official media like All India Radio and Doordarshan on the eve of 19th January nationwide industrial strike." (294)

That at the end of the motion, the following be added, namely :—

"but regard that the Address fails to mention about the stiff hike in the postal rate on the eve of Budget Session only to by pass the Parliament." (295)

That at the end of the motion, the following be added, namely :—

"but regret that the Address fails to mention about the entry into the debt trap in which the Government choose to enter disregarding all sane advice acceptance of the International Monetary Fund loan." (296)

That at the end of the motion, the following be added, namely :—

"but regret that the Address fails to mention about the increasing indebtedness of the country." (297)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about en-mass-resistance given by the working class on 19th January, 1982 against the enactment of Essential Services Maintenance Act and similar other Acts." (298)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the anti-democratic inclusion of 16 services/industries as "Essential" by the Government." (299)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the fact

that the fruits of the development are beyond the reach of a large number of population." (300)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention of the mass illiteracy in our country and the failure of the Government to evolve a policy to eradicate mass illiteracy in our country." (301)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention the undemocratic management of the educational institutions of the country and the steps the Government proposes to take to do away with the undemocratic private management of the educational institutions." (302)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the need for the democratisation of the University Acts." (303)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the national policy of education and the need to fight all obscurantist, communal and undemocratic ideas in the field of education." (304)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention of the need for inclusion of Nepali, Maithili, Manipuri and Dogri languages in the Eighth Schedule of the Constitution." (305)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about meagre rural health and educational facilities available in the rural areas." (306)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the failure of the Government to curb the monopolist and foreign multi-nationals in the country." (351)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the fact that the Government is giving further concessions to the monopolists and multi-nationals." (352)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the increasing attack on the working class, peasantry and the common people." (353)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the Government's arming itself with ever-increasing repressive powers to crush the people." (354)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the deceitful proposal in plan regarding income and wage policy of the Government." (355)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the

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deteriorating economic situation in the country whereby the rate of inflation is increasing day by day and the steep rise in the prices of essential commodities of people and the failure of the Government in this regard." (356)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the all-round attack on the living standards of the people through increased taxation and attacks on the wages of the workers and employees." (357)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the abolition of contract labour system in the country." (358)

That at the end of the motion, the following be added, namely :—

"but regret that the address failed to mention the Government's failure to ensure equal pay and facilities for working women." (359)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the galloping price rise and the huge anti-price rise resistance by the people." (360)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the failure to reach the goals of per capita income and per capita availability of many essential commodities to majority of the population in the country." (361)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the Government's failure to stand up to the expectations aroused in the early years of the Planning." (362)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the conspicuous consumption by the affluent and absence of austerity and simple living around vast majority of the common people." (363)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the mounting unemployment in the country." (364)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention of giving doles to unemployed in the country and the need for special allocation of funds to the States which are giving doles to unemployed." (365)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about increasing trend in under-employment in the country." (366)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about acute unemployment problem specially in the rural areas." (367)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the inability of the Government to give unemployment allowance to registered unemployed.” (368)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the inability of the Government to amend the Constitution to make right to work as a fundamental right.” (369)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the increasing atrocities on women in the country.” (370)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the increasing atrocities on the Harijans, minorities and other weaker sections of the population in States like Gujarat, Bihar, U. P. and M. P.” (371)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention of the oppression of tribals by non-tribals in the tribal belts.” (372)

That at the end of the motion, the following be added, namely :—

“but regret that the Address failed to mention anything about the increasing menace of dowry and dowry deaths in the country.” (373)

That at the end of the motion, the following be added, namely :—

“but regret that the Address failed to condemn increasing rape by policemen and other law enforcing forces.” (374)

That at the end of the motion, the following be added, namely :—

“but regret that the Address failed to mention about systematic killings of Harijans by the caste Hindus in U.P. and Bihar.” (375)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about increasing incidents of rape and police indifference to such incidents.” (376)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the increasing cases of dowry deaths and refusal to take up these cases by the police.” (377)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the inability of the Government to remove the lacunae in the enactments relating to rape, dowry deaths, atrocities on Harijans and other weaker sections of the population, labour laws, hoarders and profiteers.” (378)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the stench of corruption which pervades the administration and the wheels of industry stop moving

[Shri R. P. Das]

because of inefficient management, bureaucratic attitudes and corruption." (379)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the large number of Ordinances and notifications issued by the Government subverting the rights of the working people and endangering the norms of Parliamentary Democracy." (689)

That at the end of the motion, the following be added, namely :—

"but regret that the Address failed to mention about the horrible atrocities such as blindings committed on the undertrial prisoners in Bhagalpur and certain other places and the failure of the Government to stop such crimes and to bring the culprits to book." (690)

That at the end of the motion, the following be added, namely :—

"but regret that the Address failed to mention about the cement scandals of Maharashtra and Karnataka." (691)

SHRI G. M. BANATWALLA
(Ponnani) : I beg to move :

That at the end of the motion, the following be added, namely :—

"but regret that there is no mention in the Address of the recommendations of the Gujral Committee for Urdu and the need to give its due and just status including the status of an additional official language in several States." (317)

That at the end of the motion, the following be added, namely :—

"but regret that the Address fails to indicate any proposal and time-bound programme to enable the

Muslim minority to secure economic and educational justice and fair participation in Government and other services." (318)

That at the end of the motion, the following be added, namely :—

"but regret that there is no mention in the Address of the recommendations of the High Powered Panel for Muslims, Minorities and Backward Classes set up under the Chairmanship of Dr. Gopal Singh, and the steps taken to implement the recommendations." (319)

That at the end of the motion, the following be added, namely :—

"but regret that the Address fails to assure that the Minorities Commission will be expeditiously armed with adequate statutory powers." (320)

That at the end of the motion, the following be added, namely :—

"but regret that there is no mention in the Address of the upsurge in venomous communal propaganda against the Muslim minority especially by certain morbid communal organizations in several parts of the country, leading to anti-Muslim violence in Pune, Baramati and Sholapur in Maharashtra and also the Address fails to indicate what steps the Government propose to take to maintain law and order, compensate and rehabilitate the victims of violence, punish the civil and police officials responsible for indifference to communal propaganda and dereliction of duty and promote communal amity and harmony." (321)

That at the end of the motion, the following be added, namely :—

"but regret that the Address makes no mention of the report of

the Inquiry Commission on Jamshedpur (Bihar) communal violence and the steps taken to implement the recommendations." (322)

That at the end of the motion, the following be added, namely :—

"but regret that the Address fails to assure that the Government would introduce necessary legislation to delete Article 44 from the Constitution in view of the strong opposition, especially by Muslims, to the imposition of any common Civil Code and intervention in their Personal Law." (323).

That at the end of the motion, the following be added, namely :—

"but regret that the Address fails to assure that the Government would :—

- (a) order closure of Israel's consulate in Bombay ;
- (b) ban all trade relations with Israel ;
- (c) endorse all passports as not valid for travel to Israel ;
- (d) withdraw recognitions granted to degrees and professional qualifications from Israel ;
- (e) ensure that Israel is not invited to participate in Asian Games to be held in India ; and
- (f) impose all types of sanctions against Israel.

especially view of the United Nations General Assembly resolution calling for total isolation of Israel." (324)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about eradication of unemployment in the

country and the need for giving unemployment allowance to the educated unemployed." (325)

That at the end of the motion, the following be added, namely :—

"but regret that the Address does not assure early commencement of the work of Calicut (Karippur) airport in Kerala." (326)

That at the end of the motion, the following be added, namely :—

"but regret that the Address fails to recognise adequately the need for development of tourism." (327)

That at the end of the motion, the following be added, namely :—

"but regret that the Address is silent on the need to replace the present electoral system by a system of proportional representation." (328)

That at the end of the motion, the following be added, namely :—

"but regret that the Address makes no mention of any specific proposal to remove the acute power crisis." (329)

That at the end of the motion, the following be added, namely :—

"but regret that the Address makes no mention of any concrete steps towards securing an effective and comprehensive social security system." (330)

That at the end of the motion, the following be added, namely :—

"but regret that the Address fails to take adequate and serious note of the greater sway and sweep of the disintegrative forces in several States as witnessed by continuing

[Shri G.M. Banatwalla]

agitations in Assam and Khalistan movement in Punjab." (331)

That at the end of the motion, the following be added, namely :—

"but regret that the Address makes no mention of enhanced dangers in rail travel not only of derailments and other accidents but also of dacoits and murders." (332)

That at the end of the motion, the following be added, namely :—

"but regret that the Address fails to take serious note of increasing intensity of crimes, atrocities on Harijans, minorities and other weaker sections and the plunder and massacre by blood-thirsty dacoits and anti-social elements." (333)

SHRI MUKUNDA MANDAL
(Mathurapur) : I beg to move :—

That at the end of the motion, the following be added, namely :—

"but regret that the Address does not emphasise on the delegation of more powers to States which has got either active or moral support of all the States." (334)

That at the end of the motion, the following be added, namely :—

"but regret that there is no mention in the Address regarding the minimum wages of the agricultural labourers." (335)

That at the end of the motion, the following be added, namely :—

"but regret that the Address does not refer to the heroic role of the agricultural workers in our agricultural economy and failure of the Government to adopt a policy

to meet the minimum needs of the agricultural workers." (336)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about providing unemployment allowance to the agricultural labourers as they become unemployed more or less for 9 months in a year in most of the parts of the country." (337)

That at the end of the motion, the following be added, namely :—

"but regret that there is no mention in the Address about the adoption of new policy in education system so as to root out the caste system prevailing in the country." (338)

That at the end of the motion, the following be added, namely :—

"but regret that there is no mention in the Address about any bold step or policy to stop atrocities on Harijans, tribals and other backward classes." (339)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no indication of adopting intensive agriculture throughout the country." (340)

That at the end of the motion, the following be added, namely :—

"but regret that the Address makes no reference of equality of status of all the Indian languages." (341)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about accelerating medical facilities to the rural people." (342)

That at the end of the motion, the following be added, namely :—

“but regret that the Address fails to assure the rural people for giving them transport and communication facilities.” (343)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the provisions of free education for all.” (344)

That at the end of the motion, the following be added, namely :—

“but regret that the Address fails to mention that Government will take responsibility to look after the old and physically handicapped citizens.” (345)

That at the end of the motion, the following be added, namely :—

“but regret that the Address fails to mention that the Government will take over the drug industry.” (346)

That at the end of the motion, the following be added, namely :—

“but regret that the Address fails to mention about the prospects of the marine resources of the Nation.” (347)

That at the end of the motion, the following be added, namely :—

“but regret that the Address fails to mention about the danger of dictatorial forces.” (348)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address about providing unemployment allowance to the educated unemployed.” (349)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address about the precipitate fall in prices of agricultural commodities especially cotton, sugarcane, tobacco, jute and potatoes affecting very adversely the peasantry. (350)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address about the abolition of contract labour system.” (420)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address about the high prices of fertilizers and other inputs of the agricultural commodities.” (421)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not mention about any comprehensive national plan for control of floods.” (422)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not mention about any radical land reform measures.” (423)

That at the end of the motion, the following be added, namely :—

“but regret that the address does not mention anything regarding conducting an inquiry into the conditions (including socio-economic) survey of agricultural workers.” (424)

[Shri Mukunda Mandal]

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not mention about the nationalisation of jute, tea and drug industries.” (425)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not mention about the inclusion of Nepali language in the Eighth Schedule to the Constitution.” (426)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not contain any reference of strong agitation of the working class against the Essential Services Maintenance Act which is treated as anti-working class law by the whole working class.” (427)

That at the end of the motion, the following be added, namely :—

“but regret that the Address makes no reference of the proportional representation as a measure of election reforms.” (428)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not indicate any concrete step for solving the high tidal unemployment problem.” (429)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not mention the failure of the Government to supply essential commodities at the fair prices in the rural areas.” (430)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not recognise the fact that due to the failure of the Government to implement the land reforms, more and more atrocities on Harijans, tribals and other Scheduled Castes are continuing.” (431)

That at the end of the motion, the following be added, namely :—

“but regret that there is no sufficient emphasis in the Address on the crucial and urgent need of extending housing facilities for the low-income group.” (432)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not indicate the nationwide housing plan under the Rural House Sites Scheme.” (433)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not make any reference of the penetration of multinational corporations in the economy of the country.” (434)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not indicate a clear, bold and pragmatic economic policy.” (435)

That at the end of the motion, the following be added, namely :—

“but regret that the Address makes no reference whatsoever to the industrial unrest in different parts of the country and concrete steps taken by the Government to create a better industrial climate.” (436)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not contain any specific reference to the increase in assets of monopoly houses and concrete steps taken by the Government to prevent further concentration of wealth.” (437)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address about the failure of the Government in formulating uniform policy for giving loan to the people of rural areas by nationalised banks.” (571)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address about the failure of the Government to reduce the interest rates on loans given to marginal farmers and sharecroppers.” (572)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address about the failure of the Government to keep down the prices of steel and cement.” (573)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address about the failure of the Government to protect the handlooms weavers of the country.” (574)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address about the equitable distribution of river

waters for irrigation purposes among various States.” (575)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address about the eradication of poverty and corruption in high places.” (576)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address regarding the threat to the integrity of the country from increasing communal and caste feelings and the steps taken to tackle these menance.” (577)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address about the failure to implement the land ceiling laws.” (578)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address about the failure to end the vast disparity in the prices of agricultural commodities and industrial products.” (579)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address about the widespread resentment among the working classes against the suppression of strike actions.” (580)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address about the need to enact a Central Legislation for agricultural workers.” (581)

[Shri Mukunda Mandal]

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address about the need to provide house sites to the landless poor and to provide necessary financial assistance to them to construct houses.” (582)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address about the clear and firm policy of the Government regarding nationalisation of industries.” (583)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address about the widespread pollution of drinking water sources endangering public health.” (584)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address about the declaration of Sundarbans as a backward area.” (585)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address about the tendency continuing since long to argue that candidates belonging to Scheduled Castes, Scheduled Tribes and other backward classes are not having minimum efficiency or competency to fill the quota as prescribed in the different Government departments and undertakings excepting a few in the lower grade services.” (586)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address about the need

to issue circular to the Government departments and undertakings to fill up the backlog so far as the recruitment of S.C. and S.T. is concerned and to make special drive for the same.” (587)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address regarding the punitive steps for deliberate violation of reservation order for Scheduled Castes and Scheduled Tribes.” (588)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address about the increasing danger posed to democracy by dictatorial trends in the country.” (732)

SHRI T. R. SHAMANNA
(Bangalore South) : I beg to move :

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not contain measures to check the unabated rise in prices of essential commodities.” (395)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not contain measures to check inflation taking into consideration the rupee value.” (396)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not contain measures to solve the growing unemployment problem in the country.” (397)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not contain measures to check seriously deteriorating law and order situation in the country.” (398)

That at the end of the motion, the following be added, namely :—

“but regret that the address does not contain effective measures to arrest the killing of Harijans, Girijans, Adivasis, minorities etc. in recent months.” (399)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not contain measures to check steep rise in the cost of raw silk which has caused misery to the families of silk weavers, twistors etc. and also to consumers.” (400)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not contain effective measures (inspite of the claim of increased production) to solve acute shortage of power, cement, LPG cooking gas, coal and coke to make 1982 a meaningful productive year.” (401)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not contain measures to make available essential food articles like wheat, pulses edible oils, sugar etc. at reasonable cost to the consumers and pay remunerative cost to the grower.” (402)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not contain measures to make land reforms a real success.” (403)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not contain measures to make Forest (Conservation) Act effective by increasing growth of forest wealth and checking de-forestation.” (404)

“That at the end of the motion, the following be added, namely :

“but regret that the Address does not contain measures to give uniform wages to all workers of public sector industries run by Government.” (405)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not contain measures to clear or improve slums in big cities like, Calcutta, Bombay, Bangalore etc.” (406)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not contain measures to check the over growth of population which is causing great hardship to the economic growth of the country.” (407)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not contain measures to combat leprosy, heart failure, cancer etc. which is on increase.” (408)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not contain measures to check the brain drain from the country.” (409)

[Shri T. R. Shamanna]

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not contain measures to minimise the accidents and robbery on Indian Railways which are on increase.” (410)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not contain steps to arrest the tax burden on the people which is causing great economic evils.” (411)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not contain practical measures to end long pending Assam Unrest.” (412)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not contain effective measures to protect life and properties of people in North Eastern States.” (413)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not contain effective measures to put down ragging in many university hostels.” (414)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not contain measures to minimise student unrest and bring discipline in schools and colleges both at students' and teachers' level.” (415)

That at the end of the motion, the following be added namely:—

“but regret that the Address does not contain measures to check the evils of hot drinks and illicit drinks by prohibition and other effective enforcement methods.” (416)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not contain measures to check the large scale havoc of several kinds of corruption in the country.” (417)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not contain measures to bring into force Gandhian ways and means to make 'India great', 'peaceful' and 'happy.'” (418)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not contain measures to check the evils of casteism of all kinds.” (419)

SHRI RATANSINH RAJDA :
(Bombay South) : I beg to move :

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not take serious view of the failure of the Government to revamp and extend public distribution system which is essential for checking price rise and ensuring supply of the daily necessities to the people.” (519)

That at the end of the motion, the following be added, namely:—

“but regret that the Address does not give any warning against

official attempt to advertise the so-called "declaration of inflation" on the basis of some temporary and a seasonal decline in the whole-sale price index even though retail prices continue to rise without reflecting any such temporary decline." (520)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take note of the minority Governments imposed in States of Assam and Kerala violating all elementary norms of Parliamentary practice and provisions in the Constitution." (521)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not express serious concern at the train disasters which have become so frequent in the recent period, the latest such happening being near Agra killing over hundred persons." (522)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take note of the continued brutal atrocities on Harijans and other oppressed and backward sections of the community in different parts of the country, the latest major incidents being what happened at Sadhupur (U.P.) and Kestara in Madhya Pradesh." (523)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the subversion of electoral system by frequently postponing the election to vacancies of Lok Sabha and the elections of State Legislatures." (524)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not refer to the thirty year old border dispute between Maharashtra and Karnataka." (525)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not refer to problem of defection and for bringing Anti-Defection Bill." (526)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not refer to the growing menace of lepers in the streets of Metropolitan cities like Delhi, Calcutta, Madras and Bombay." (527)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not give serious attention to the growing menace of dowry and women's plight and establishment of Family Courts to deal with problems." (528)

SHRI M. M. LAWRENCE ;
(Idukki) : I beg to move :

That at the end of the motion, the following be added, namely :

"but regret that there is no mention in the Address regarding increase in the disparity between the rich and the poor." (529)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address of nationalising the monopoly houses and basic industries." (530)

[Shri M. M. Lawrence]

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address of the need of ending landlordism and distributing land to the tillers and landless.” (531)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address of the need of revoking National Security Act and Essential Services Maintenance Act.” (532)

That at the end of the motion, the following be added, namely :—

“but regret that there is no mention in the Address of the need of ending stevedoring in Major Ports.” (533)

SHRI HARIKESH BAHADUR :
(Gorakhpur) : I beg to move :

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not take note of corruption, mal-administration, victimisation of the working class and suppression of political workers throughout the country including Sikkim.” (589)

SHRI RAJNATH SONKAR
SHASTRI (Saidpur) : I beg to move :

That at the end of the motion, the following be added, namely ;—

“but regret that the Address does not express concern at the anti-working class policy of the Government marked by attacks on the trade union rights and otherwise also by repressive measures.” (590)

That at the end of the motion, the following be added, namely ;—

“but regret that the Address does not give stern warning against the use of NSA and ESMA against trade union movement and the political opponents or otherwise for suppressing the democratic struggles of the working people.” (591)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not give any assurance that the lockouts, closures and lay-offs would be banned and the workers' rights would be protected against such anti-workers steps.” (592)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not give any assurance that the recommendations of the Gujarat Committee on the status of Urdu language would be forthwith implemented.” (593)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not take note of the strong protests from the different sections of the public in the country, not to speak of the opposition parties, against the partisan manner in which the official mass media AIR/TV are being run/used.” (594)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not take note of the US tactics of pressure against India over the supply of the enriched uranium for the Tarapur Plant and also the officially inspired Press campaign.” (595)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not take into account the serious situation which has arisen due to sharp and continuous rise in prices of edible oils, vanaspati ghee nor does propose any steps to face it.” (596)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not take note of the unfriendly act of the USA in granting asylum to the Khalistan Movement Leaders ignoring the protests of the Government of India.” (597)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not take note of the mounting attack on workers and employees by recent impounding of DA leading to wage freeze policy.” (598)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not take note of the failure of the Government to unearth black money.” (599)

That at the end of the motion, the following be added, namely :—

“but regret that the Address does not take note of the threat for life and safety of the people due to an unholy combination of the police, the anti-social elements and some political figures in authority.” (600)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the role

of World Bank and the International Monetary Fund agencies who are instrumental in accentuating the inflationary spiral, through their demands on the Indian Government to raise taxation levels, raise oil and fertilizer prices and reduce people's consumption standards.” (601)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the Government's decision to impound D. A. arrears of the Central Government employees, a move for wage freeze and reintroduction of the Compulsory Deposit Scheme.” (602)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the general breakdown of law and order situation in the country and the massacring of Harijans in Uttar Pradesh villages.” (603)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the sale of all essential commodities such as foodgrains, edible oil, cloth and sugar at subsidised prices through a net work of shops in public distribution system under the control and supervision of popular Committees by ensuring adequate and uninterrupted supply of these commodities.” (604)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the refusal of the Government to revise wages of Central Government employees for the past

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seven years resulting in decline of real wages of the employees of 7th to 37 per cent during the last eight years." (605)

That at the end of the motion, the following be added, namely :—

"but regret that the Address does not counsel the Government that instead of sweepingly and indiscriminately decrying the Opposition and accusing the Opposition parties in non-cooperation, the Government should spell out exactly on what issues such co-operation is expected by the Government." (606)

That at the end of the motion, the following be added namely :—

"but regret that in the Address there is no mention about the special attention to the requirements of Scheduled Castes/Scheduled Tribes students." (607)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the drastic steps against those who indulge in outrages against the Harijans." (608)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the reservation of jobs and special facilities in matters of education and economic advance for Scheduled Castes/Scheduled Tribes." (609)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the equal wage, status and opportunities for women." (610)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about safeguarding the rights of Muslim minorities against any discrimination in employment in Government services and in educational institutions and against URDU." (611)

That at the end of the mention the following be added, namely :—

"but regret that in the Address there is no mention about the need to declare the areas where there is a preponderance of tribal population as Scheduled areas and there should be constitutional provision for conferring regional autonomy in such compact tribal areas so that there may be regional Governments with the States concerned to look after the economic, political, cultural and linguistic development of the adivasis and full economic assistance be provided for removing their backwardness." (612)

That at the end of the motion, the following be added, namely :—

"but regret that the Address does not contain any concrete proposals to put an end to corruption in high places in the country." (629)

That at the end of the motion, the following be added, namely :—

"but regret that the Address does not spell out any measures to put an end to the increasing number of railway accidents in the country." (630)

That at the end of the motion, the following be added, namely :—

"but regret that the Address does not express any sympathy with

those killed in the so-called "encounters" in Uttar Pradesh, Bihar, Andhra Pradesh, Tamil Nadu, Maharashtra and elsewhere." (631)

That at the end of the motion, the following be added, namely :—

"but regret that there is no mention in the Address about the waste of a colossal amount of public money to stage the Asian Games in Delhi." (632)

That at the end of the motion, the following be added, namely :—

"but regret that the Address fails to spell out any programme to held the price line of essential commodities." (633)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the real upliftment of Harijans and Scheduled Tribes." (634)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the propagation of separation in the Adivasi areas of the country." (635)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the fact that the Adivasis are deprived of human existence, sold as bonded labourers, their young girls sold in the flesh markets and alienated from the rest of the country and the common democratics struggle as well as the Adivasi areas are proving ideal ground for some foreign Christian missions to spread the message of separation from the country." (636)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the problem of minorities." (637)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the increased number of cases of rape and molestation of women." (638)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the severe attacks on Harijans tribals in the countryside and utter failure of the administration to prevent such atrocities." (639)

That at the end of the motion, the following be added, namely ;—

"but regret that the Address does not mention correctly the assessment of the demands of the peasants and the problems they are facing on the one hand and on the other ignores the attempts to create the impression as if the peasants are in support of the policies of denials of which they are victims as a results of the operations of multi-nationals and monopolists in the country." (640)

That at the end of the motion, the following be added, namely :—

"but regret that the Address does not take note of the fact that funds allocated for agriculture, irrigation and rural development mainly go to the benefit of the rich while the poor sections are in fact denied these benefits." (641)

That at the end of the motion, the following be added, namely :—

"but regret that the Address does not take serious view of the fact

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that in most of the States the implementation of the land reforms including the land ceilings and distribution of surplus land to the tiller has come to a dead halt." (642)

That at the end of the motion, the following be added, namely :—

"but regret that the Address does not mention that even the existing laws relating to the minimum agricultural wage are not being faithfully implemented in a number of States and places as a result of the influence of the landlord elements on the Government and the administration." (643)

That at the end of the motion, the following be added, namely :—

"but regret that the Address does not express any shock that even after 34 years of Independence more than one third of the Indian villages are not provided even with drinking water/electricity/metal roads." (644)

That at the end of the motion, the following be added, namely :—

"but regret that the Address does not speak sharply against the unconscionable concessions that are being showered on the monopolists and even the multinationals in the name of 'incentives' in order to appease their insatiable appetite for super-profits." (645)

That at the end of the motion, the following be added, namely :—

"but regret that the Address does not warn against the attempt to denigrate the Parliamentary democracy to cover up the failure of the rulers to function the system in a democratic way or to implement faithfully even the Directive Principles of the Constitution on the socio-economic questions." (646)

प्रो० अजित कुमार मेहता (समस्तीपुर) :
मैं प्रस्ताव करता हूँ :

कि प्रस्ताव के अन्त में यह जोड़ा जाये
अर्थात् :—

"किन्तु खेद है कि अभिभाषण में इस बात का कोई उल्लेख नहीं है कि पाकिस्तान के "अनाक्रमण संधि" प्रस्ताव के विकल्प में हमारा "मंत्री संधि" प्रस्ताव किन अर्थों में भिन्न है और इस तरह हम अपने पक्ष में ठोस वैचारिक आधार प्रस्तुत करने में विफल रहे हैं।" (613)

कि प्रस्ताव के अन्त में यह जोड़ा जाये,
अर्थात् :—

"किन्तु खेद है कि पाकिस्तान में पड़े हुए भारतीय युद्ध बन्धियों को खोज कर वापस लाने के विषय में अभिभाषण में कोई उल्लेख नहीं है।" (614)

कि प्रस्ताव के अन्त में यह जोड़ा जाए,
अर्थात् :—

"किन्तु खेद है कि अभिभाषण में गन्दी बस्तियों को सुधारने की अपेक्षा विलासिता के लिए बहुमंजिला इमारतों के निर्माण में सीमित साधनों के अपव्यय को रोकने का कोई प्रस्ताव नहीं है।" (615)

कि प्रस्ताव के अन्त में यह जोड़ा जाए,
अर्थात् :—

"किन्तु खेद है कि अभिभाषण में देश की ग्राम जनता का जीवन स्तर ऊपर उठाने के बजाय देशी अथवा विदेशी मुद्रा को विलासिता के सामान के उत्पादन में खर्च होने से रोकने के विषय में अभिभाषण में कोई उल्लेख नहीं है।" (616)

कि प्रस्ताव के अन्त में यह जोड़ा जाये,
अर्थात् :—

“किन्तु खेद है कि अभिभाषण में इस बात की कोई चर्चा नहीं है कि विधायक दल से बिना विचार विमर्श किए अथवा उसकी औपचारिक बैठक में पारित सह-मति प्रस्ताव के बिना ही महाराष्ट्र के राज्यपाल द्वारा स्वेच्छाचार से मुख्य मंत्री नियुक्त करने से संविधान की मूल भावना का हनन हुआ है तथा विश्व के लिए एक खतरनाक परम्परा कायम हुई है।” (617)

कि प्रस्ताव के अन्त में यह जोड़ा जाये,
अर्थात् :—

“किन्तु खेद है कि अभिभाषण में इस बात का कोई उल्लेख नहीं है कि केरल में पर्याप्त बहुमत न रहने पर भी सरकार बनाने देने से संविधान की मूल-भावना का हनन हुआ है।” (618)

कि प्रस्ताव के अन्त में यह जोड़ा जाये,
अर्थात् :—

“किन्तु खेद है कि अभिभाषण में इस बात का कोई उल्लेख नहीं है कि असम में विदेशियों के मसलों का न्यायोचित संतोषप्रद हल खोजने में विलम्ब हुआ है तथा संसद में उनके प्रतिनिधित्व के अभाव से वहाँ की प्रजातांत्रिक शक्तियों को धक्का पहुँचा है।” (619)

कि प्रस्ताव के अन्त में यह जोड़ा जाये,
अर्थात् :—

“किन्तु खेद है कि अभिभाषण में इस बात का कोई उल्लेख नहीं है कि मिजोरम की बहुमत से निर्वाचित संबैधानिक सरकार को नजर भ्रम्बाज कर विद्रोहियों

से सीधे संवाद स्थापित करने के गृह मंत्रालय के कारनामे से मिजोरम राज्य में अस्थिरता का वातावरण बना है तथा बिखराव की शक्तियों को बल मिला है।” (620)

कि प्रस्ताव के अन्त में यह जोड़ा जाये,
अर्थात् :—

“किन्तु खेद है कि अभिभाषण में गोवा के डाक कर्मचारियों की सेवा में उपस्थिति के समय अपेक्षित सुरक्षा प्रदान न करने से कर्मचारियों में असुरक्षा की भावना पैदा होने का कोई उल्लेख नहीं है।” (621)

कि प्रस्ताव के अन्त में यह जोड़ा जाये,
अर्थात् :—

“किन्तु खेद है कि अभिभाषण में इस बात का कोई उल्लेख नहीं है कि रेल दुर्घटना तथा असामाजिक तत्वों द्वारा लुटपाट की घटनाओं की अधिकता से जन-जीवन असुरक्षित हो गया है।” (622)

कि प्रस्ताव के अन्त में यह जोड़ा जाये,
अर्थात् :—

“किन्तु खेद है कि अभिभाषण में इस बात का कोई उल्लेख नहीं है कि नौवें एशियाड के लिए लगभग एक हजार करोड़ रुपये की फिजूलखर्ची से खुदरा मूल सूचकांक में और बढ़ोतरी होगी।” (623)

कि प्रस्ताव में अन्त में यह जोड़ा जाये,
अर्थात् :—

“किन्तु खेद है कि अभिभाषण में इस बात का कोई उल्लेख नहीं है कि यह

[प्रो० अजीत कुमार मेहता]

मंत्री के बार-बार आश्वासन देने के बावजूद "मंडल आयोग" का प्रतिवेदन सदन के पटल पर नहीं रखे जाने और उसकी सिफारिशों को कार्यान्वित नहीं करने से पिछड़ी जातियों में गहरा असंतोष है।" (624)

SHRI ANANDA PATHAK
(Darjeeling) : I beg to move :—

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the need to grant regional autonomy to the Nepali speaking people in three hill sub-divisions of the district of Darjeeling within the State of West Bengal." (663)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the need of setting up of Television Relay Transmitter at Tiger Hill, Darjeeling in West Bengal under the Sixth Five Year Plan." (664)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the need of providing more Central Assistance for the development of Hill areas in the district of Darjeeling." (665)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the need to develop tourism in the district of Darjeeling which is one of the most beautiful tourist areas in the world." (666)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the failure of the Government to undertake concrete measures to revamp and rejuvenate the tea industry in tea district of Darjeeling." (667)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the need to provide excise rebate to the small tea producers in West Bengal." (668)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the failure of the Government to take over the closed and sick tea plantations in all the tea growing States." (669)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the need of providing minimum wage to the agricultural labourers throughout the country." (670)

That at the end of the motion, the following be added, namely :—

"but regret in the Address there is no mention about the failure of the Government to provide pension for agricultural labourers, widows and disabled persons." (671)

That at the end of the motion, the following be added, namely :—

"but regret that there is no mention in the Address about the need of exempting the poor and marginal farmers, bardagars and agricultural

workers from the payment of agricultural and other Government loans and interest on Co-operative loans throughout the country." (672)

SHRI A.U. AZMI (Jaunpur) : I beg to move :

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the irregularities and malpractices which pervade the administration and the wheels of industry stop moving because of inefficient management and bureaucratic attitudes." (673)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the failure of the Government to implement the recommendations of Mandal Commission." (674)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the law and order having been completely broken down and the failure of the Government to improve it." (675)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention of the rising prices and the miserable failure of the public distribution system." (676)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention of giving relief to the Central Government employees and impounding the DA thereby causing financial hardships to them." (677)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention of the wasting of crores of rupees in the name of ASIAD." (678)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention of the consequences of the loans of billions of rupees from IMF." (679)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention of the malpractices by the people in high positions in the distribution of controlled items like cement." (680)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention of the failure of the Government to revamp and extend public distribution system to make available essential items of daily use at reasonable prices." (681)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the failure of the Government to ensure full neutralisation of DA in order to compensate the erosion of the real value of the money." (702)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the failure of the Government to have a policy of national minimum wage." (703)

[Shri A . U. Azmi]

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the check on the Government to split the Supreme Court of India.” (704)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about taking serious note of the fact that the Government has made it a practice to raise the prices and rates of commodities and services like telephone, telecommunication and postal charges. coal and cement on the eve of the Budget Session.” (705)

That at the end of the motion, the following be added namely :—

“but regret that in the Address there is no mention about the imposition of minority Governments in the States of Assam and Kerala violating the elementary norms of Parliamentary practice and provisions of the Constitution.” (706)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the serious concern of the train disasters taking place frequently.” (707)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the deteriorating conditions of Harijans and other oppressed and backward sections of the community.” (708)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the con-

tinued brutal atrocities committed on Harijans like Sadhupur, Kestara and Deoli.” (709)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the increasing sufferings of the masses as a result of rising prices of all essential commodities of common consumption and helping multinationals to exploit common man at large.” (710)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the failure of the Government to revamp and extend public distribution system to check the unabated rise in prices.” (711)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the mounting attack on the Judiciary by the Executive to get the judiciary committed to the Executive thereby undermining the independence and impartiality of the judiciary.” (712)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the encouragement to defection being practice both in Assam and Kerala.” (713)

That at the end of the motion, the following be added, namely :—

“but regret that in the Address there is no mention about the implementation of the recommendations of the Gujral Committee for Urdu and then need to give

its due and just status including the status of an additional official language in several States." (714)

That at the end of the motion, the following be added namely :—

"but regret that in the Address there is no mention about the time-bound programme to enable the Muslim minority to secure economic and educational justice and fair participation in Government and other services." (715)

That at the end of the motion, the following be added namely :—

"but regret that in the Address there is no mention about the recommendation of the high powered panel for Muslims, Minorities and Backward Classes set up under the Chairmanship of Dr. Gopal Singh and the steps taken to implement the same." (716)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the arming of Minorities Commission with statutory powers." (717)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the upsurge in venomous communal propaganda against the Muslim minority especially by certain communal organisations in several parts of the country leading to anti-Muslim violence and the steps proposed to be taken to maintain law and order, compensate and rehabilitate the victims of violence, punish the civil and police officials responsible for in difference to communal propaganda and dereliction of duty and promote communal amity and harmony." (718)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the enhanced danger in rail travel not only of derailments and other accidents, but also of dacoits, and murders." (719)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the increasing of crimes, atrocities on Harijans, minorities and other weaker section." (720)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about any bold/step or policy to stop atrocities on Hajjians, tribals and other backward classes." (721)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the increasing atrocities on the Harijans, minorities and other weaker sections in States like Gujarat, Bihar, U.P., and M.P." (722)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention about the increasing cases of dowry deaths and refusal to take up those cases by the police." (723)

That at the end of the motion, the following be added, namely :—

"but regret that in the Address there is no mention of the failure of the Government to revamp and extend public distribution system to make available essential items of daily use at reasonable prices." (724)